2 P.M.

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The House reassembled after lunch at two minutes past two of the clock, Mr. Deputy Chairman in the Chair.

## DEMAND FOR STATEMENT RE. REINSTATEMENT OF RAILWAY WORKERS

(West SHRI BHUPESH GUPTA Bengal): Sir, I wish to bring to your notice of what has happened in the other House ...

MR DEPUTY CHAIRMAN: We are not concerned with the other House.

SHRI BHUPESH GUPTA: This is to put the record straight. As you know, Sir, they referred to the President's statement with regard to the railway strike and the reinstatement of the workers. The matter was raised in the other House...

MR. DEPUTY CHAIRMAN: You cannot get up like that.

SHRI BHUPESH GUPTA: I have to get up like this-one way of getting up is to get up. All that I would request you, Sir, is to ask the Railway Minister to follow the same thing. the Minister has given an assurance in the other House that he would make a statement as to what they have done in fulfilling the promise of no-victimization, we should have the same assurance. And the statement should be made simultaneously in both the Houses. We are worked up very much...

(Interruptions)

MR. DEPUTY CHAIRMAN: Prof. Rasheeduddin Khan-not here: Shri Krishna Kripalani—not here...

(Interruptions)

SHRI BHUPESH GUPTA: Mr. Om Mehta can find out...

Bill, 1974

MR. DEPUTY CHAIRMAN: Shri Dhabe--not here; Shri Harsh Deo Malaviya—not here...

SHRI BHUPESH GUPTA: The Speaker directed that the statement should be made by the Minister . . .

MR, DEPUTY CHAIRMAN: Now the Minister will reply...

SHRI BHUPESH GUPTA: Mr. Om Mehta, why don't you get up and say?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-AFFAIRS (SHRI OM MENTARY MEHTA): I will find out as to what the decision was. I will try to find out.

### THE UNIVERSITY OF HYDERABAD BILL, 1974-Contd.

PROF. S. NURUL HASAN: Mr. Deputy Chairman, Sir, I am grateful to the hon. Members for the valuable contributions they have made on this important and significant Bill that is before the House. Sir, I will briefly refer to the main points that have been mentioned by the hon. Members.

Sir, first of all, a point has been mentioned from both the sides of the House that this University does not incorporate any new idea. Sir, I would beg to make this submission that so far as the new idea is concerned, we have already provided for a Planning Board, which will be advising the University in respect of the functioning of the University. I can assure this hon. House that on this Planning Board we will keep persons of great intellectual and academic eminence who are familiar with the latest thinking as well as with the needs and requirements of the country and it is really for

them to work out the different features of the University.

Sir, I have already mentioned a few points earlier. One of the important points has been that this University will be working in close collaboration with many of the research institutes which are already in Hyderabad. I made a reference to the Central Institute of English and Foreign Languages, the Regional Research Laboratory at Hyderabad, the National Geo-physical Research Laboratory, the Nutrition Institute, and so on. I hope that in collaboration with these institutions it will be possible for this University to take up problemoriented courses particularly of an interdisciplinary nature which will have a direct relevance to the growth and expansion of society.

Sir, I would not like to go into some of the political issues which have been raised except for saying that many of the political motives that have been attributed to my Party have no basis and, in fact, are not justified. But, I do not wish to take the time of the House and deviate from the main issue, namely, the provisions of the Bill.

Sir, the next point that has been raised is the question of students' participation. The Bill has specifically visualised the involvement of and participation by students for which statutes have to be framed. Here, I would particularly like to refer to clauses 24(j) and 24(k) of the Bill. If the hon, Members would kindly have a look at it, clause 24(j) says that the Statutes may provide for the establishment and recognition of Students' Union or associations of teachers, academic staff or other employees; that is to say, it is clearly visualised that there would be a Students' Union in the University and that the students will be participants in the affairs of the University.

SHRI MOHAMMAD YUNUS SA-LEEM: On a point of order, Sir. Giving power to a body to recognise or derecognise students' union does not mean that students' participation has been visualised.

MR. DEPUTY CHAIRMAN: It is not a point of order.

SHRI MOHAMMAD YUNUS SA-LEEM: Sir, in the Aligarh Muslim University the Students' Council has been provided. In the same manner something must be done here also.

MR. DEPUTY CHAIRMAN; It is not a point of order.

PROF. S. NURUL HASAN: I have said that it is visualised. I would again refer to proviso to clause 25(5). Sir, that proviso says:

Provided that the Visitor may, on the expiry of the said period of three years make, within one year from the date of such expiry, such detailed Statutes, as he may consider necessary and such detailed Statutes shall be laid before both Houses of Parliament.

Sir, I would like to make it clear on behalf of the Government that Government have every intention that the detailed statutes which are made by the Visitor are discussed, taken into consideration, by each House of Parliament. So that the Parliament will have enough opportunity to look into the detailed structure which as a result of the experience of the initial phases they are going to frame. Sir, at the moment, our difficulty is that for a variety of reasons we cannot fully visualise what the schools are going to be and how the University

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is going to function because we are hoping that the Planning Board will take into consideration two or three important factors. The first is the aspirations of the people of Andhra Pradesh and here I would like to make a special submission for consideration of my hon. friends from Andhra Pradesh that Government recognises the fact and I have already stated it that it is in pursuance of the 6-point formula, that the university is being corporated. Government are deeply conscious of the fact that the educational facilities and resources the State of Andhra Pradesh have to be augmented and Government have every intention. . .

SHRI BHUPESH GUPTA (West Bon-: Do we understand that while gal) setting up the University you will work out the details in consultation with the Government of Andhra Pradesh and all others concerned so that the people of the state have the fullest assurance that the faithful implementation of the point formula will be taken are of by the Centre and the State?

PROF. S. NURUL HASAN: Sir, I have no hesitation in saying that Government wish to implement the 6-point formula in letter and in spirit. I am not going to quibble over any words. I want to give this assurance with due sense of responsibility on behalf of the Government that Government stands by the six-point formula and that this Planning Board will certainly take into consideration the aspirations of the people of Andhra Pradesh. Secondly, this Planning Board must also take into account the most advanced educational thinking so that what is added to the sum total of educational facilities in the State of Andhra Pradesh is qualitatively more advantageous to the State and to the

Thirdly, Sir, the problemcountry. oriented researches have also to be taken into account and these problems-oriented researches are tending to become more and more inter-disciplinary and it is all these factors that they have to take into account fully. After having taken into account all these factors, we can then come and work out the details. But whatever the worked-out details are they will be placed before both the Houses of Parliament to examine, criticise, to improve, to correct and do whatever Parliament in its wisdom may choose to do. Therefore, Sir, I would like to allay any apprehensions on this I hope that I have given a account. strong enough assurance for my hon. friends with whose sentiments I am in full sympathy.

Sir, regarding the other point raised by my hon, friend, Shri Bhupesh Gupta, I have already got in touch with the Chief Minister of Andhra Pradesh and had consultations with him regarding the constitution of the various bodies. After all, Sir, in the initial stages these bodies will be constituted by the Visitor and I have the constitutional responsibility to this House to give advice to the Visitor. Therefore, we are holding consultations. . .

SHRI BHUPESH GUPTA : Whatever the hon. Minister has said and whatever assurance he has given, it is all right as far as it went. He had consultations with the Chief Minister. that is also all right because he has to deal with the Chief Minister but there are many Members in both the Houses from Andhra Pradesh. I do hope the hon. Minister will at least satisfy those Members from Andhra Pradesh even though he may not consult us. Therefore. I think the Members from the two Houses should also be concurrently

taken into confidence in regard to matters relating to the setting up of the University.

PROF. S. NURUL HASAN: Sir, I have the highest regard for all hon. Members of Parliament irrespective of the party to which they belong, irrespective of the House to which they belong, though I must confess that a certain personal association with this House for a longer period gives me the opportunity of knowing more hon. Members personally here than in the other House, But I give the highest consideration to any suggestion, any criticism and any advice that is given by any hon. Member of either of the two Houses.

Sir, a question has been raised about the medium of instruction. A great deal can be said, Sir, for all the suggestions that have been offered. A suggestion has been made that it should be English because for the time being English is a Then another suggestion link language. was that it should be Hindi for which under Article 351, it is my privilege to be responsible to this House for working on behalf of the Government of India for its advancement. My friend Shri Mohammad Yunus Saleem spoke about Urdu. The association of Hyderabad city as well as different parts of Hyderabad with Urdu has been of long standing. And finally, last but not the least, perhaps, the most important point is that if the overwhelming majority of the students is going to belong to Andhra Pradesh, their mother tongue is Telugu and, therefore, in this Central University, we cannot ignore the study of Telugu or the needs of the people of Andhra Pradesh. Therefore, Sir, these are matters which are rather complex. main policy in regard to the medium of instruction has generally been that we must leave it to the academic community to decide. Sometimes a teacher has to be bilingual; sometimes

he has to be trilingual. In my own humble way. Sir, I have been trilingual explaining the same thing in Urdu and Hindi to my pupils because the duty of a teacher is to communicate the knowledge and ideas and arguments to his pupils in a manner in which they would understand best. Therefore, Sir, the Government has not made any prescription regarding the medium of instruction and we have to take into account the language in which the students would understand best what their chers are saying, best and, therefore, Sir, that factor has to be taken account.

Sir, a further point has been raised about the financial provisions. My friend Mathew Kurian is not here. It has also been raised by my hon, friend Shri Narasimha Reddy about inadequacy of the funds. Sir, prices are going up and I do feel that the University may need more funds than what we had visualised when calculations had been made. it depends on what resources can made available to my Ministry and we will do our best to help the University. The calculations that I have given the calculations as they were made by an expert group which had made calculations at that particular point of time.

Sir, my friend Shri Rajnarain had expressed a doubt that students can be expelled by the Vice-Chancellor without charge. I would beg to submit, Sir, for his consideration that this Act like one or two other recent Central Acts, has made one important advance. Firstly, any student against whom action is taken, can always go in appeal to the Executive Council. Secondly, if he is not satisfied with what the Executive Council has done and if his punishment exceeds a minimum period, then he can demand a tribunal which will not cost

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him anything and which will not be dilatory. Sir, this is a new feature by which we are venturing to ensure that there is no orbitrary disciplinary action against the students. Sir, I would not like to take the time of the House making a reference to what my friend, Shri Rajnarain, has said about Jawaharlal Nehru University except to say that the actual amount which was given to the Jawaharlal Nehru University for it's programmes during the Fourth Planallocated, not actually spent—was Rs. 6.5 crores.

श्री राजनारायण (उत्तर प्रदेश। : टोटल कितना है !

PROF. S. NURUL HASAN: The total allocation for the Fourth Plan was Rs. 6.5 crores and for the Fifth Plan the tentative allocation is Rs. 6 crores including buildings. Therefore, Sir, I do not know; there must have been some misunderstanding in regard to that figure of Rs. 36 crores which the hon. Member gave. I do not want to go into details except in one respect and that is about what he has said about Indian culture.

श्री राजनारायण : नोट में बताया है कि एक साल में 6 करोड़ दे रहे हैं और इस तरह पांच साल में 36 करोड़ दे रहे हैं।

PROF. S. NURUL HASAN: I have already promised my hon, friend that he had given me a note to which I will send him a point by point reply. I am not running away from that, I will give him a detailed report. These two points I wanted to refer to here because I thought I might give the House the actual figure because that may have some relevance to what we are asking for the Central University in Hyderabad.

About the point about Indian culture, I understand that from this year they have already admitted students for Hindi and Urdu and they have advertised the posts and I think they will be making appointments soon.

[RAJYA SABHA]

SHRI RAJNARAIN: You think but it is not done.

PROF. S. NURUL HASAN: Then, Sir, my hon. friend Mr. Janardhana Reddy has said about the Jawaharlal Nehru Technical University. Here 1 want to make one submission that I had made as strong a submission as was capable of to the State Government not to be in a hurry in establishing this University, that it should not merely be an office affiliating existing colleges, that the UGC has recommended that for maintaining standards it should be a University which has a strong teaching and unitary base. This is what the Commission has said: "The Commission agree that while there was urgent need for innovation and experimentation in the field of technical education and medical education it could not recommend the setting up of technical or medical Universities with affiliating func-If there is compelling academic reason they should be established as the unitary Universities on the pattern of Roorkee, IIT or All India Institute of Medical Sciences. I have forwarded this recommendation to the State Government so that it may consider making such use of this as it may think fit and proper.

SHRI JANARDHANA REDDY: Has the Minister received any reply from the State Government to this?

PROF. S. NURUL HASAN: Not yet.

Sir, a question has been raised by my hon. friend, Shri Mohammad Yusus

Saleem, who knows far more about law than I can ever pretend to know. wanted me to define what is meant by the expression 'weaker sections'. It is a constitutional phrase and he has him-I tend to agree with self defined it. his definition, that is to say, socially, economically and educationally weaker I think the definition that he himself has given seems to me to be a correct one. I am not an expert in law; it is a common sense approach and I think after all the main sanctity of the law is that it should appeal to the layman.

SHRI MOHAMMAD YUNUS SA-LEEM: How will you determine?

PROF. S. NURUL HASAN: It is really for those people to determine who are in authority in the University in the light of any pronouncement which the hon. courts may have made from time to time.

Sir, there is one very important issue which has been raised by a number of hon. Members and that relates to powers of the court. First of ali, I would like to go on record and make a factual correction of what my friend, Shri Mohammad Yunus Saleem, has said. He was reading out from the Banaras Hindu University Act which had been amended by this House long ago. In the new Act the Court is an advisory body. The words 'supreme authority' occur only in the case of two Central Universities, viz., the Jawa-Nehru University and Delhi University. It is not to be found in Aligarh, Banaras, Visva-Bharati, the North-eastern Hill University nor in this particular University. This transition has been a gradual but continuous one. The Radhakrishnan Commission went

into the problems of university education and a question was raised that when the Senate was there, the main power should be with the Senate. The Radhakrishnan Commission disagreed with it and said that in academic matters the main power should be given to Academic Council and not to the Senate. After that this House will recall the appointment of what was called the Committee on Model Acts for Universities under the distinguished Chairmanship of Dr. D.S. Kothari. It was appointed in December 1961. I am quoting: "At one time, when there was no Academic Council, it was usual to describe the Court as the Supreme governing body, but in some of the newer Acts this has been advisedly omitted". This is again a report which was submitted in 1964. Gajendragadkar Committee is the third in the chain. . .

SHRI MOHAMMAD YUNUS SA-LEEM: What I want to know from the hon, Minister is what is the recommendation of the Kothari Committee regarding the constitution of the powers of the Court. Has the Kothari Committee ever said that it should not be the supreme body, but it should only be an advisory body?

PROF. S. NURUL HASAN: I am reading out from this thing. If I remember rightly—I am subject to correction—it has been placed before the House. This is on page 19, what I read out: ".....but in some of the newer Acts this has been advisedly omitted." This is what they have said.

SHRI MOHAMMAD YUNUS SA-LEEM: This is an observation.

PROF. S. NURUL HASAN: I have said that there is a gradual evolution of the view and it is felt that in academic matters the Academic Council should have supreme powers. Again, there the

### [Prof. S. Nurul Hasan]

tendency is that while the overall control in academic matters should vest in the Academic Council, nevertheless we must involve the actual teachers. Therefore, more and more powers should be given to the departments of study or centres of study to decide on academic questions, i.e., what is to be taught, who is to each, how it has to be taught, who is to evaluate examine, what is going to be the number of posts, what are the special qualifications for the posts, etc. These problems are being decided more and more by the centies of study or the departments of study or by the committee with which they are involved. fore, the suspicion that the Education Ministry has any intention of making the universities a section is not justified. But I would accept one point which my hon, friend, Shri Mohammad Yunus Saleem, has said, viz., in some universities the courts do not meet. I will take all necessary steps to ensure that meeting of the court takes place least once every year.

I think I have covered, more or less, all the major points that have been raised in connection with this Bill, but I would like to end my speech by repeating one thing. . .

श्री राजनारायण : मीडियम आफ इंस्ट्रक्शन क्या होगा ?

मोo एसo नुरुल हसन: कह चुके, भाई साहब कह चुके बहुत तफसील के साथ अभी कहा था। Sir, I would like to repeat, so that there is no misunderstanding, that Government have decided to set up this University in pursuance of the six-point formula in order to augment the educational facilities available in the State, and I have every hope that the overwhelming majority of the students in this University will be from Andhra Pradesh.

Sir, with these words, I move that this Bill be taken into consideration.

MR. DEPUTY CHAIRMAN: I shall first put Mr. Rajnarain's amendment to vote.

The question is:

"That the Bill to establish and incorporate a teaching University in the State of Andhra Pradesh and to provide for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of ten members, namely..."

श्री राजनारायण : श्रीमन्, हमारा एक पाइंट है। जिसका अमेंडमेंट होता है उसकी आखिर में बोलने का अधिकार होता है। 🎉

MR. DEPUTY CHAIRMAN: As far as I remember, you spoke mostly about referring it to the Select Committee. When you spoke, you were only speaking on why it should be referred to the Select Committee. Why should you again speak on that?

श्री राजनारायण : मैं यह बहुना चाहता हूं कि दिन प्रति दिन इंकोचमेंटे अपान दी राइटस आफ दि मम्बर होता जा रहा है।

श्री उप सभापति : कोई इन्कोच मेंट नहीं है।

श्री राजनारायण: हम इसको सेलेक्ट कमेटो में क्यों भेजना चाहते हैं यह सुन लोजिए। माननोय मंत्रो जी ने इसको सेलेक्ट कमेटी में भेडने के लिए कोई तय किया नहीं। हम यह चाहते थे कि कोई एक विश्वविद्यालय बनाया जाए तो तमाम देश में जो मस्तिष्क हैं, जो उबँर है, उनको ध्यान में रख लिया जाए। भाननीय मंत्री जी ने संकुचित दृष्टी से इसको देखा है। मंत्री चाहता था ि वह संकुचित दृष्टि को छोड अर्थारक दृष्टि से इसको सेलक्ट कमेटी में भोजे।

श्रीमन्, दो तीन पाइंटस मैं आपको क**ह देना** चाहता हूं।

MR. DEPUTY CHAIRMAN: You cannot make a speech on this now.

श्री राजनारायण : मैं स्पीच नहीं दे रहा हूं हमको थोड़ा सा बार्टस्पीच हेने का हक है। हम अपना अमेंडमेंट पेश कर रहे हैं।

MR. DEPUTY CHAIRMAN: On other amendments you may say, but not on this.

श्री राजनारायण : इस में इतना ही कह दुं कि माननीय मंत्रे जो इस ो भान जाये तो उनका भला हो और उस भलाई के लिए मैं चाहता हूं कि इसको मेलेक्ट कमेटों में भेजा जाए।

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to establish and incorporate a teaching University in the State of Andhra Pradesh and to provide for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of ten Members, namely—

- 1. Shri B. S. Shekhawat,
- 2. Shri Prakash Vir Shastri,
- 3. Dr. Ramkripal Sinha,
- 4. Shri M. P. Varma,
- 5. Shri Rabi Ray,
- 6. Shri Jagbir Singh,
- 7. Shri G. Lakshmanan,
- 8. Shri N. H. Kumbhare,
- 9. Shri Viswanatha Menon, and
- 10. Shri Rajnarain,

with instructions to report within a month."

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the motion to vote. The question is:

"That the Bill to establish and incorporate a teaching University in the State of Andhra Pradesh and to provide for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: Clause 3. There is one amendment by Dr. Ramkripal Sinha. He is not here.

Clause 3 was added to the Bill.

MR. DEPUTY CHAIRMAN; Ciadse 4. There is one amendment also by Dr. Ramkripal Sinha. He is not here.

Clause 4 was added to the Bill.

Clauses 5 and 6 were added to the Bill.

Clause 7—(University open to all classes, castes and creed).

MR. DEPUTY CHAIRMAN: Clause 7. There are two amendments. One is by Shri R. Narasimha Reddy. He is not here. The other is by Shri N. H. Kumbare.

SHRI N. H. KUMBHARE (Maharashtra) : Sir, I move :

11. "That at page 4, line 46, after the word 'for' the words 'reservation in teaching and non-teaching posts and' be inserted." [Shri N. H. Kumbhare]

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Mr. Deputy Chairman, Sir, by this amendment I only want to press for the reservation in services both in the teaching and the non-teaching posts. I would refer to the article of the Constitution according to which the claims of the members of the Scheduled Castes and Scheduled Tribes shall be taken into consideration consistently with the maintenance of efficiency of administration in the making of appointments to services and posts in connection with Union and the States. In fact. the Minister may say that the orders of the Home Ministry concerning reservation in services for the Scheduled Castes and Scheduled Tribes would be made applicable to the University, but the hon'ble Education Minister knows very well how the representation in all educational institutions obtains. I may draw his attention to the fact that the Delhi University has passed a resolution despite the Government directives that there shall be reservation in services. The resolution is that it is not economically sound to provide reservation in services for Scheduled Castes and Scheduled Tribes in teaching posts. Sir, I fail to understand the resolution. In the University, in the teachers' posts they do not get suitable Scheduled Caste and Scheduled Tribe candidates. submission is that in view of the constitutional provision it was obligatory on the part of the Government to provide for reservation in services. My submission is that by not doing it, in fact, by not making a provision the Government has totally flouted the Constitution and, therefore, at least the hon'ble Minister can give us an assurance that in respect of teaching posts at least the Government directives will be fully implemented.

PROF. S. NURUL HASAN: Sir, while I sympathise with the views that have been expressed because they represent the Government policy as visualised by the constitutional provision that the reservation of Scheduled Castes and Scheduled Tribes should be fully observed, the point is that even in the Home Ministry directive that was issued posts which are of a technical or scientific nature have been excluded. academic view has been that for teaching posts this reservation may not always be feasible because of the multiplier effect—that is the word used. far as non-teaching posts are concerned. I am quite willing to give the assurance to the hon'ble Member and the hon'ble House that we will take every step to see that the reservation for the Scheduled Castes and Scheduled Tribes is fully observed.

The question was proposed.

MR. DEPUTY CHAIRMAN: The question is:

11. "That at page 4, line 46, after the word 'for' the words 'reservation in teaching and non-teaching posts and' be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 7 stand part of the Bill".

The motion was adopted.

Clause 7 was added to the Bill.

Clause 8: Visitor

SHRI RAJNARAIN: Sir, I move:

12. "That at page 5, for the existing Clause 8, the following clause be substituted namely:—

'(a) The last retiring Chief Justice of the Supreme Court of India shall be the Visitor of the University;

(b) In case of his death or resignation or otherwise in the event of the post falling vacant, his preceding retired Chief Justice shall be the Visitor and this arrangement shall go on as may be necessary."

. **श्री उपसभापति :** राजनारायण जो आफ इस पर बोलना चाहोंगे ?

## श्री राजनारायण : जो हां।

श्री उपसभापति : देखिए आपके 9 अमेडमेटस है इनमें में दो तीन पर, जिनको आप जरूरी समझते है उन पर बोल लोजिए।

श्री राजनारायण : जो मैने अमेंडमेड दिए हैं वे सोच समझ कर दिए हैं और मै उनके महत्व को समझता हूं।

श्री उपसभापति : आपको अमैडमँड क्या ह !

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) शायः इनकी अमैडिमैड यह है कि वहां का वाइस चांसलर मारुति कार की इस्तेमाल न करे।

श्री राजनारायण : श्रीमन्, स्थसे पहले मैं बहुत ही आवश्यक और सामियक संशोधन पर इस समय अपने विचार व्यक्त करना चाहता हूं। मेरा संशोधन यह है कि पृष्ठ 5 पर विद्यमान खण्ड 8 के स्थान पर निम्निलिखित खण्ड प्रतिस्थापित विद्या लाय। इस खण्ड में कहा गया है कि भारत का राष्ट्रपति विद्यविद्यालय का कुलाध्यक्ष होगा। लेकिन मेरा संशोधन यह है कि:

''भारत के उच्चतम न्यायालय का अखिरी अवकाश प्राप्त मुख्य न्यायाघीश विञ्व-विद्यालय का कुलाध्यक्ष होगा।''

यानी इस समय जो सर्वोच्च न्यायालय का म्ख्य न्यागाधीश है. चीक ं स्टिस है, उसके पहले जो चीक ज**स्टिस** थ⁻, यदि वह न रहे तो उसके पहले वाला और ₹ हे तो यदि वह भे ন उसके पहल वाला विञ्वविद्यालय का कुलाध्यक्ष होगा। वर्तमान चीफ ःस्टिस रे को मैं नहीं बना रहा हूं। उनका एपायन्टमेन्ट तो अभी भी डाउट है में है क्यों कि उनके हटा**ने के** लिए सर्वोच्च न्यायालय में मुकहमा दाखिल है । उनको कैंसं बनाया जा सकता इसलिए पूरा दिलाग लगाकर हमने संशोधन रखा है । भारत क न्यायालय का अखिरो अवकाश प्रान्त मख्य <sup>न्</sup>यायाघीश विश्व विद्यालय का कलाध्यक्ष होगा । यानी श्री रे के पहले, जो मुख्य न्यायाधीश थे वह हो सकते हैं (Interruptions) श्री रे अवकाश लेंगें तो वे भो हो सकते है। लेकिन अभो नहीं हेः सकते है । सर्वोच्च न्यायालय का जो आखिरो न्यायार्घश होगा यानी श्री रे से पहले उसको मृत्यु या त्याग-पत्र के कारण या अन्यया स्थान रिक्त होने पर उसका पूर्ववर्ती अवकाशः प्राप्त म्ब्य न्यायाधीश कुलाध्यक्ष होगा। इसमें साफ कहां है कि प्वेवर्ती कुलाध्यक्ष होगा।

इसलिए, श्रेमन्, मैं इस निाञ्चत मत का हूं कि राष्ट्रपति को शिक्षा के क्षेत्र से अलग रहना चाहिए । राष्ट्रपति को फुरसत नहीं (मलत) है, सारे देश कारीबार उसका देखना पडता राष्ट्रपति ःव २हता है तो केनीय सरकार का शिक्षा मंत्रःलय जो कुछ सलाह देता है, उसके मुताबिक वह काम करता है। इस बारे में का स्थिति होती है, यह मैं ानता हं क्यों कि वर्ड कोर्टस का मेम्बर रह चुका हूं । गजेन्द्रगडकर कमें शन की ्ब नियुक्ति हुई तो उपमें भे हमने इस बारे में भवाहे दी है । इसलिए मैं यह बहना चाहता हूं कि राष्ट्रपति क<u>े।</u> इस भार से मुक्त बर दिया जाय। राष्ट्रपति एक पोलिटियल आदमी हो। जाता है और विशेष स्थिति जो आज की है, ऐसी स्थिति में राष्ट्रपति एक पेक्लिटिकल पार्टी का हो रहा है। कोई इसको नहीं मानेग तो यह गलतो होगो। मौजूदा राष्ट्रपति एक पंक्तिटिकल पार्टी के आदमो है, पार्टी को

Mr.

श्री राजनारायणी

सरकार में मंत्रो थे। कृषि मंत्रालय को जो इतनो दर्गति हुई है, यह सभो ने देखा है। (Interruptions)

प्रो॰ एस॰ नुरूल हसन : मौजूदा राष्ट्रवि के बारे में ये क्या कह रहे हैं ?

SHRI BHUPESH GUPTA: Sir, on a point of order. We will not know who will be the Rashtrapati till the counting is over tomorrow. Let the counting be over

श्री राजनारायण : दिक्कत यह है कि श्रो भपेश गप्त नं मेरी परी बात सनी नहीं या वे हिन्दो समझ नहीं पाते है । श्रो ओम मेहता तो हिन्दी समझते है, मै उनसे बहु रहा हं। राष्ट्रपति के इस बक्त दो उम्मीदवार है, एक है श्रे: फबरुदिन अलो अहमद, जो अभो कुछ िन पर्व तक सरकार के मंत्री थे, कृषि मत एक पार्टी के आदमी है। एक दूसरा उम्मोदवार जो देश का है जिसको जितने भो विरोधो दल है, एक दो को छोडकर, मभी न अम्मोदवार भाना है, लेकिन किर भो मैं यहना चाहना हूं कि वह पेश्लिटिकल व्यह को रिप्रेजेट करते है। इसलिए मेरा कहना है कि इन दोनों में राष्ट्रपति जो भो हो, वे पोलिटिकल व्यह को रिप्रोजेंट करते है, गार्टी ो तरक से उम्मीदवार है। इसलिए जब वे राष्ट्रपति के पटके ऊपर आएं तो उनको विव्वविद्यालय का कुलाध्यक्ष बनाया नहीं जाना चाहिए और किसी भो विव्यविद्यालय का नहीं बनाया ाना चाहिए। इस लिए हमने यह यह। है कि आखिरी अवगश Ì rear म्बय जड्ड होगा, टह कुलाध्यक्ष रहेगा, क्यों कि वह अवकाश पर होगा और उसको फुरसत भो होगो ताकि वह विज्वविद्यालय के काम को प्तकेगा, गण दोवों का करेगा और उसके ऊपर अपना निणय नगा।

केवल रबर स्टाम्प नहीं रहेगा, कि जी कुछ श्री नरुल हसन जो कह दें उस पर राष्ट्रपति को मोहर लग ाए, इसलिए मैं सदन के सम्मानित सदस्यों से करूंगा कि वे हमारे इस संशाधन को अच्छो तरह से हृदयंगम करें और हृदयंगम करके इस पर हमारे पक्ष मे बोट दें।

The question was proposed.

SHRI BHUPESH GUPTA Deputy Chairman, I will have to something on his amendment. The point he has raised is important although I do not agree with the suggestion that he has made that the retired Chief Justice of the Supreme Court should be made the Chancellor or the Vice-Chancellor or whatever it is. Mr. Rainarain is always after retired Chief Anyway, I am not laying down any such principle. A Chief Justice may or may not be suitable for occupying the post of Vice-Chancellor or Chancellor of a university. At the same time, I am not at all suggesting that there cannot be a retired Chief Justice who is suitable for it. I am not saying that. But in principle I should not like it to be included in a Bill of this type. The point he has raised deserves consideration today. Mr. Rajnarain has his own ideas, original ideas. I thought he would be saying that if a retired Chief Justice is not available, it should be Mr. Rainarain who should be the Chancellor of the university. I am grateful for the humility he has displayed in this matter. But then that will not be a university, that will be something else, if he is there. Anyway, we are not at the moment concerned with it. The point he has made Prof. Nurul Hasan should seriously; we find these days that Governors are ex-officio Chancellors of universities. Similarly we are pursuing the same course in regard to Central univer[19 AUG. 1974]

sities and so on. I think this matter should be seriously considered, not now. but for a general policy being formulated as to where we find people to occupy such positions. It is not good that such dignitaries from Government should be brought to occupy such positions. think we have enough educationists in the country, well-known men of letters. They can be chosen for such positions instead of being sent as ambassadors or even brought to Rajya Sabha as Nominated Members and so on. Surely you can place them in important positions in the universities. This matter should be seriously considered. (Time bell rings) I say this thing because many educationists in the country feel why they should not be appointed as Vice-Chancellors or Chancellors, why you should go and find out from the executive positions. That is very very important, It is quite conceivable that a Governor may be absolutely a nincompoop from the point of view of education. He may be absolutely useless for that purpose. (Time bell rings). In fact, half of them are ill-equipped that way. Most of them do not have an idea of what education So this matter should be considered not in the sense that Rajnarainji suggested, but I think we should really have a policy, a real good policy, as to who should be the Vice-Chancellor or the Chancellor or the head of an educational institution such as the university, whether they are Central institutions or State institutions. I am not giving any rigid idea. I would only request, before I sit down, that the Education Minister should discuss this matter with the educationists of the country and evolpe a formula which would be satisfactory to all, above all, to educationists themselves.

श्री प्रकाशवीर शास्त्री : मैं केवल एक य हता. चाहता

के संशोधन के बारे में । उन्होनें अपने भीषण को प्रारंभ बरते समय एक गब्द का प्रयोग किया था - रबर स्टाम्प-राष्ट्रपति के संबंध मे । पीछे भो कई स्थानों पर इस प्रकार की चर्चाएं चली थी, राष्ट्रपति के साथ यह रबर स्टाम्प शब्द का प्रयोग कब प्रारंभ हुआ - मैं इस के लम्बे इतिहास में नहीं जाना चाहता लेकिन इतना अवच्य है कि लोगों में इस प्रकार को चर्चाएं चल पडी हैं रबर स्टास्प कहकर उस रबर स्टैम्प का भो अपनान होता है। रबर स्टाम्प को जो कोई उठा कर लगाना है और इहां व्ह अपने आप लग ाए, उठाने की अ.वश्यकता नहीं तो यह रबर (टाम्प की अपमान है।

राजनारायण जो ने जो कुछ कहा है बहुत विजनदार है । आप भो और शिक्षा मंत्रो भो इस प्रश्न पर गंभेरता से विचार करें कि जब इस प्रकार के केन्द्रं य विश्व-विद्यालय बनाते ाएं और राष्ट्रपति कीं प्रवित्र पद उसके साथ जेडा आए, यह उपयक्त नहीं है क्यों कि इन विज्वविद्यालयों में कुछ दिनों से इस प्रकार को गतिविधियां बढती जा रही है उनके साथ राष्ट्रपति के पवित्र आसन को जेडिना उवयुक्त नही है। मैं राजनारायण जे के उस<sup>ँ</sup> सुझाव **से** सहमत नहीं हूं, उन्होने एक नया शब्द जो चालू किया है बाइस चेमलर के लिए - कुलाध्यक्ष।

मैंने कूल।धिपति श्री राजनारायण ः शब्द का प्रयोगकिया है।

# (Interruptions)

प्रो० एस० नुरुत हसन: मैं इसका जरा स्वष्टीकरण कर देना चाहता हूं। कूलाधिपति चांसलर के लिए है, कुलाध्यक्ष विजिटर के लिए।

श्री प्रकाशवीर शास्त्री: मैं अपनी भूल को स्वोकार करता हं। मैं जो निवेदन हुं राजनारायणजी करना चित्ता ह वह यह है कि इस

# [श्री प्रकाशवीर शास्त्री]

विषय में मैं श्री राजनारायण जी से थोड़ी असहमति रखता हं कि जो सर्वोच्च न्याया-लय के निर्वत्तमान न्यायाधीश हों. या सर्वोच्च न्यायालय के प्रमुख न्याण्यांश हो, उनको कुलाध्यक्ष बनाया ाय। मरा वहना यह है कि किसी उपयक्त शिक्षाश(स्त्र को इस स्थान पर नियक्त किया ाय क्यों कि यह शिक्षा का विषय है । जैसे आप हैदराबाद में केन्द्राय विश्व विद्यालय स्थापित करने जा रहें है आर हमारे दंश के सब से बड़े शिक्षा शास्त्र) डाक्टर देशमख जैसे व्यक्ति जित पर देश अभिमान है, जो आर्थिक विषयों के ही विशेषज्ञ नहीं है बल्कि शिक्षा के भी विशेपज्ञ है और जो उसी नगर के अन्दर रहते है। अगर ऐसे व्यक्ति को कुलाध्यक्ष बनाया जाय, तो उस स्थान को भो शोभा हो सकतो है और वह स्थान गौरवान्वित भो होगा जिस स्थान पर दशमुख जैसे व्यक्ति हों। इस)लिए मैं श्रो राजनारायण जी के उतने हो अंश से सहमत हं कि राष्ट्रपति जो को कूलाध्यक्ष न बनाया जाय बजाये इसके कि किसी निर्वतत्तमान न्याया-धोश को कलाध्यक्ष बनाया आय। यह सब से उत्तम होगा कि अगर किसो उच्च शिक्षा शास्त्री को इस स्थान के लिए चुना जाय आर उसे कुशाध्यक्ष बना दिया जाय

PROF. S. NURUL HASAN: I just want to make two small ponts. Firstly, after the extremely lucid, luminating elucidation of the position of the President by our present President which has appeared in the newspapers this morning, I thought that the doubts that have been expressed should have been removed. The second point I wish to make is that we accept a very important principle and that is that for the functioning of the Central Universities, with-

in the framework of the autonomy which the Parliament gives, there is a responsibility to the Parliament and one of the ways in which Parliamentary responsibility and accountability can be provided for is this way. Therefore, I am unable to accept this amendment.

# MR. DEPUTY CHAIRMAN: The question is:

- 12. "That at page 5, for the existing Clause 8, the following clause be substituted, namely:—
  - '(a) The last retiring Chief Justice of the Supreme Court of India 3hall be the Visitor of the University;
  - (b) In case of his death or resignation or otherwise in the event of the post falling vacant, his preceding retired Chief Justice shall be the Visitor and this arrangement shall go on as may be necessary."

The motion was negatived,

MR. DEPUTY CHAIRMAN: The question is:

"That clause 8 stand part of the Bill"

The motion was adopted.

Clause 8 was added to the Bill.

Clause 9 (Visitor)

MR. DEPUTY CHAIRMAN: There is amendment No. 13 to clause 9, moved by Shri Rajnarain and Shri Shyamlal Yadav. Since it is a negative amendment, it cannot be moved.

श्री राजनारायण : श्रामन्, इस विधेयक का सब से गरंश खंड यह है, सब से महत्वहीन खंड है, कर्तव्यहोन क्लाः है योंकि इसका कोई कर्तव्य बतलाया हो नहीं गया है । आप जरा इसको पढ़ लीजिये। श्रा भूपेश गुफा जी, जरा आप इसका अमेन्डमेंट यह है कि खंड 9 को निजाल दिया जाय।

श्री भूपेश गुप्त : गरीबो हटाओ।

श्री राजनारायण: गरीबो हटाओ, इन्दिरा हटाओ, फखरुदिन को हटाओ और श्री गिरिको हटाओ, इससे हमाराकोई मतलब नहीं हैं। यह तो आन्ध्र प्रदेश विश्व-विद्यालय का जो मुख्य कुलाधोश होगा जिम को अंग्रेजो में रैक्टर कहते हैं।

प्रो० एस० नुरूल हसन: चीफ रेक्टर।

राजनारायण हमारा म १ लब रेक्टर से है और इसके आगे और पीछे से कोई मतलब नही है। इस रेश्टर का क्या फर्ज है ? इसक लिए क्या कतव्य है और इसको हम क्यों रख रहे हैं ? शिक्षा मंत्रालय का बौद्धिक दिवालयापन है कि उसने इस तरह से क्लाज को लाकर यहां पर रख दिया है । क्या इस बारे मे कुछ कर्तव्य बतलाया गया है कि आखिर रेक्टर करेगा क्या ? उसका फंक्झन क्या होगा ? विश्व विद्यालय के विधान उसका स्थान है, मगर उसके कर्तव्य के बारे में कूछ नहीं बतलाया गया है ! जो राज्यशाल रहते है, चाहे वह अ। इस प्रदेश का राज्यपाल हो, चाहे उत्तर प्रदेश का राज्यपाल हो, राज्यपाल सरकार पाल हो गए है। राज्यपाल गलत नाम है, उनका नाम हो जाना चाहियें इन्दिरा सरकारपाल । इसलिए मै बहुत हो जोर ताकत के साथ कहना चाहता और विः इस गन्दे क्लाज को हैदराबाद विघेयक से निराल देना विश्वविद्यालय चाहिए। इस क्लाज को कोई उपयोगिता नहो है।

MR. DEPUTY CHAIRMAN: This is a negative amendment and so it cannot be pressed.

SHRI BHUPESH GUPTA: Sir, on this clause I want to speak. Sir, Mr.

Rajnarain made a mistake in drafting his amendment and it cannot be pressed. But I would like to speak on this. I am opposed to this particular clause because is makes a provision again for Governor to be brought in. This what I am objecting to. Sir, many of the things in our set-up are undemocratic and there is no gainsaying the fact that this has been pointed out by the many of the educationists in the country. Well, Sir, we do not have always men like Dr. Radhakrishnan or Dr. Zakir Hus-We have lesser personalities ocsain. cupying very high positions in the country and this is the position now. Then, Sir, why do we go after the Governors? This is something which I cannot understand. Can we not find other persons for such posts? Have we to go only after the Governors? An ICS officer may become the Governor of a State. Tomorrow, Sir, Mr. L. P. Singh may become the Governor of Andhra Pra-He may become the Governor there tomorrow. I do not know which of the ICS officers, after their retirement, is going to be sent as Governor Andhra Pradesh. Why should we accept the position that we make him the Rector in the University or the person next in command, in leadership, to the President? This is absolutely preposterous and I say, Sir, that the present educational policy is wrong and undemocratic in many ways and the whole set-up is wrong. I do not know why the Report of the Gajendragadkar Committee is being quoted often which, it is well-known, is being objected to many people in many respects. fore, Sir, I say that Prof. Nural Hasan. himself being an educationist, should at least show a lead in this matter. the last 25 years or so, Sir, we been faced with this situation in which the Governors are being brought in to occupy such positions. Why should we

[Shri Bhupesh Gupta]

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not have some educationist in the country for this position? Why can't Mr. Hasan himself go as the Vice-Chancellor? I would very much welcome that. I strongly object to this provision. You may not allow it saying that it is a negative amendment. But we will register our protest against this, against the Governor being brought in in this manner and I would not hesitate to vote against this if you decide on a Division on this.

MR. DEPUTY CHAIRMAN: The Ouestion is:

"That Clause 9 stand part of the Bill."

The House divided.

#### AYES-52

Basar, Shri Todak

Bisi, Shri P. N.

Chettri, Shri K. B.

Chinai, Shri Babubhai M.

Choudhury, Shri N. R.

Chundawat, Shrimati Lakshmi Kumari

Das, Shri Balram,

Dwivedi, Shri D. N.

Gadgil, Shri Vithal

Himmat Sinh, Shri

Jain, Shri Dharamchand

Joshi, Shri Jagdish.

Kalanıya, Shri Ibrahim

Kalpnath, Shri

Kalyan Chand, Shri

Kriplani, Shri Krishna

Krishan Kant, Shri

Krishna, Shri M. R.

Lalbuaia, Shri

Majhi, Shri C. P.

Makwana, Shri Yogendra

Malaviya, Shri Harsh Deo

Mali, Shri Ganesh Lal

Mehta, Shri Om

Menon, Shrimati Leela Damodara

Mukherjee, Shri Kali

Nizam-ud-Din, Shri Syed

Nurul Hasan, Prof. S.

Panda, Shri Brahmananda

Patil, Shri Deorao

Pradhan, Shrimati Saraswati

Puri, Shri D. D.

Rachaiah, Shri B.

Rao, Shrimati Rathnabai Sreenivasa

Rao, Shri V. C. Kesava

Reddy, Shri Mulka Govinda

Saleem, Shri Mohammad Yunus

Sardar Amjad Ali, Shri

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad

Shilla, Shri Showaless K.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati

Singh, Shri D. P.

Singh, Shri I. T.

Singh, Shri Mahendra Bahadur

Singh, Shri Ranbir.

Sisodia, Shri Sawaisingh.

Sukhdev Prasad, Shri

Swu, Shri Scato

Thakur, Shri Gunanand.

Tiwary, Pt. Bhawaniprasad.

NOES-16

Ghosh, Shri Niren,

Gowda, Shri U. K. Lakshmana

Gupta, Shri Bhupesh

Lakshmanan, Shri G.

Mahapatro, Shri L.

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Mandal, Shri B. N.

Mathur, Shri Jagdish Prasad.

Prasad, Shri Bhola.

Raha, Shri Sanat Kumar.

Rajnarain, Shri

Ray, Shri Rabi.

Refaye, Shri A. K.

Shastri, Shri Prakash Vir.

Singh, Shri Sitaram.

Tyagi, Shri Mahavir.

Sir, I beg to move:

Varma, Shri M. P.

3 P.M.

The motion was adopted.

Clause 9 was aded to the Bill.

Clause 10—(Officers of the University)

SHRI RAJNARAIN (Uttar Pradesh):

"That at page 6, line 2 be deleted."

श्रीमन, मै चाहता अाप हमारे प्रति ज**स्ट** हो ायं । यह देखा जाय कि हमने अपने सामान्य में बहा था और फिर हम कहते है इसमें सरकार का कुछ भी नही बिगडेगा अगर इस बिल को वह अपनी तरफ सेलेक्ट कमेटे में भिज्वा दे। आप ख्याल की जिए कि एक तो होगा कुलाध्यक्ष और उस के बाद आयेगा कुलाधिपति, बाद आयेगा कुलपति और कुलपति के वाद आयेगा फिर प्रतिकूलपित, और प्रतिकृला धिपति के लिए एक नही अधिक प्रतिकूलापति भो नियक्त किये जा सकते है, यानी जैसे यह एक वंशवृक्ष बन रहा है कि फलाने का बच्चा यह, उन का वच्चा यह, उन का वच्चा यह, यह क्या है ? यह विज्वविद्यालय है या अपने दिमाख में कूछ शकलें है, उन को यह बिठाने की साजिश हो रहो है में इस सरकार पर दे.ष लगाता हूं कि सरकार के दिमान में कूछ मृतीयां है।

सरकार उन मुर्तियों को निकाल निकाल कर बठाना चाहती है बरना विसी भी जगह के विञ्वविद्यालय में --माननीय नरूल हसन जी से मै निवेदन करूंगा कि चाहे राधाकरणन कम शन को रिपोर्ट हो, चाहे गजेन्द्रगडकर कमेटे} का चाहे कोठारो रिपोर्ट हो कमोशन को रिपार्ट हो - कही से वह हमको दिखा दे कि इतने पदाधिकारियों की सोडो, कमशः श्रन्खला खडी कर दी गई है । यह विद्यार्थियों का क्षेत्र हैं, ज्ञान अर्जन का माध्यम है या यहां पर चन चन कर लोगो को बैठाने की जरूरत है इस सरकार को इतने दिनों से इब से 6 पाइंट फारमला बना है तब से वहां पर विश्वविद्यालय बनाने की चर्चा चल रही है हैइराबाद में विब्वविद्यालय बनेगा, मगर अभी तक यह सरकार नहीं सोच पाई कि प्रति कुलपति एक होगा वा प्रति कुलपति एक से अधिक द। या चार, दम जरा पढियं इसकी, दांत खरच रहे ਜੇਂ ਵੈ You read this इसमें प्रति—कूलपति या एक से अधिक क्लरित नियुक्त किये ा सकते है। तो मेरा कहने का नतलब है कि सरकार का दिमाग साफ नहीं है, सरवार इस व्विव विद्यालय के साथ न्याय नहीं करने जा रही है ।

MR. DEPUTY CHAIRMAN: You must wind up now.

श्री राजनारायण : इस विश्वविद्यालय में राजनीतिक वलों का अखाड़ा होगा और वह राजनीतिक दल किसी सिद्धान्त पर अध्यारित नहीं होगें बिल्क वह कुछ त्र्यक्ति और कुछ लोग होगे और उन्हीं के पीछे लगकर इतने पदाधिकारियों को सरकार नियुक्त करेंगी कि विश्वविद्यालय को शिक्षा पद्धति बिल्कुल अखाड़ा बना विया आए इसलिए मैं बहुत ही जोर के साथ कहना चाहता हूं कि जिन लोगों को शिक्षा से अनुराग है और जो लोग विश्वविद्यालय में

# श्री राजनारायणी

नहीं च हते है कि विद्यार्थिनियों में सम्चित शिक्षा आये उनसे भी हमारी प्रार्थन। है कि हम यह ऐडिमिनिस्टेशन का कोई क्लाज नहीं है। इसमें सरकारी और विरोधपक्ष को कोई परवाह मत करो, अपने विवेक का इस्तेमाल करों क्यों कि यह हमारे देश के है। आप रक्तः नविमणि का प्रश्न जानते है कि काशी विद्यापीठके व।इस चांसलर श्रो रघ्कल तिलक जो कि राष्ट्रीय स्वातंत्र्य संग्राम के वीर सेनानी रहे है, उस रघकुल तिलक को लोग बहुत ैसिफारिश करके ले गये, काशी विद्यापीठ में वाइस चांसलर बना दिया, लेकिन क्या कह कर उन्होंने इस्तीका दिया ? उन्होंने यह कह कर इस्तीका दिया है कि यह सरकार इस काशी विद्यापीठ को अपनी कृटिल साजिशा का बसेरा बना रही है । बार बार मुख्य मंत्रो आते हैं, कहते है हम यह करेंगें हम वह करेंगे एक वायदा प्रा नहीं किया जाता उन्होंने कहा है अन्त में कि मैं तो इस नितोजे पर पहुंचा चुका हूं कि यहां पर कोई सरकारो नियंत्रण में यह नहीं चल सकता है इसलिए मैं इस्तीफा देता और उन्होनें कहा कि मैं चाहता हूं जयप्रकाश जो जो आन्दोलन चला रहे हैं उस आन्दोलन में शिरकत करूं और निर्मुक्त विद्वविद्यालय की स्थापना हो बेजिसमें विद्यार्थी आकर विद्याध्ययन करें। यह काशी विञ्वविद्यालय को स्थिति है।

तो मैं अपने मित्र जो हैदराबाद कि यहां पर बठे हुए है, राजू साहब उनसे भी निवेदन करूंगा वह हमारे पुराने मित्र रह चुके है, अभी भी है, मैं उनसे किहन चाहूंगा कि अगर हैदराबाद विक्वविद्यालयों बने तो वह विक्वविद्यालय चले, नयी नयी साजिशों का बसरा नहीं बने, इसलिए हमारे इस संशोधन के साथ आयें और इस संशोधन के साथ आकर यह जो प्रांखल बढ़ सीढो खड़ी को जा रही है उसको खत्म करें।

The question was proposed.

MR. DEPUTY CHAIRMAN: Yes, Do you want to say something, Mr. Minister?

PROF. S. NURUL HASAN: The hon. Member made a reference to the various committees. I would like to a report which I know my hon. friend, Shri Bhupesh Gupta, does not like. After having quoted from the Model Act Committee regarding the Pro-Vice-Chancellor, the Gajendragadkar Committee says:

"We agree with these observations. We recommend that his salary may be so and so . . . In certain cases, the Executive Council may authorise the Vice-Chancellor to appoint more than one Pro-Vice-Chancellor and the Act and the Statute should contain the necessary enabling clauses."

Sir, it does not mean that there are going to be many Pro-Vice-Chancellors. In the case of the Jawaharlal Nehru University, the House would perhaps like to know that not even one Rector has been appointed.

But the possibility still remains that if more than one campus has to be established, and on some future date the University decides to establish another campus, there may be need for another Pro-Vice-Chancellor to be there. This is merely an enabling clause and should not cause any confusion.

MR. DEPUTY CHAIRMAN: The question is:—

"That at page 6, line 2 be deleted." The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is—

"That Clause 10 stand part of the Bill."

The motion was adopted.

Clause 10 was added to the Bill.

Clause 11—(The Chancellor)

University of Hyderabad

MR. DEPUTY CHAIRMAN: endment No. 15 is a negative amendment. Mr. Rajnarain, you can only speak.

्रश्री राजनारायण : इसमें सझे बहुत कुछ नहीं कहना है । हमको सिर्फ यह कहना है माननीय शिक्षा मंत्री जी को सनने के बाद इस नतीजे पर आग हं कि वह हठवादी है। किसी भो शिक्षा संस्था में चाहे विश्व-विद्यालय का नाम हो या विद्यापीठ का नाम हो उसमें कूलाः यक्षा भी हो और कलाधिपति भी हो एसी ज्यवस्था कहो नहीं है। एक नहीं अनेक प्रतिकलपति किसी विश्वविदयालय में हो ऐसी कही व्यवस्था नहीं है। इसलिए मैं चाहता हूं कि जो आपने व्यवस्था रखो है कि कुलाधिपति को नियम्ति कुलाध्यक्षा द्वारा इस रीति से को जाएगो जो परिनियमों द्वारा विहित को जन्यें। इसको हटा दिया जाए।

MR. DEPUTY CHAIRMAN: question is:-

"That Clause 11 stand part of the Bill."

The motion was adopted. Clause 11 was added to the Bill.

Clause 12—(The Vice-Chancellor)

SHRI RAJNARAIN: Sir, I move-

- 16. "That at page 6, after line 37, the following be inserted, namely:-
- (5) The Vice-Chancellor shall preside at the convocations of the University held for conferring degrees."

देखिए, जो अमैंडमेंड है यह उपाधिय प्रदान करने का है। मैने यह सीचा था कि अगर मेरा पहला अमेंडमेंड पाम हो जाता तो हम इसमें कंष्टीटयुशनल चेंज लाते। खैर, मेरा इसमें यह कहना है दीक्षान्त समारोह की अध्यक्षता कुलपित को करनी चाहिए यानी वाइस चासलर को । हम कुलपति को बाइस चांसलर कहते है चाहे आएका विधेयक कुछ भी कहै।

इसलिए हम कहते है कि वाइस चांसलर हो दोक्षान्त समारोह को अध्यक्षता कर और वहा उपाधियां बांटे।

The question was proposed.

MR. DEPUTY CHAIRMAN: Mr Minister, do you want to say anything?

PROF. S. NURUL HASAN: Sir, you have already approved clause 11, which says that the Chancellor shall, if present, preside at the Convocations of the University held for conferring degrees. Now you have just passed it. How can you now pass the opposite thing?

MR. DEPUTY CHAIRMAN: The question is:

- 16. "That at page 6, after line 37, the following be inserted, namely:-
- (5) The Vice-Chancellor shall preside at the convocations of the University held for conferring degrees."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 12 stand part of the Bill".

The motion was adopted.

Clause 12 was added to the Bill. Clauses 13 to 23 were added to the Bill.

New Clauses 23A and 23B

SHRI RAJNARAIN: Sir, I beg to move: -

17 "That at page 8, after line 8, the following new clauses be inserted, namely:--

'23A. There shall be constituted a students' union in the University comprising all the students on the

### [Shri Rajnarain]

rolls as its members and having one President, one Vice-President, one Secretary and one Treasurer to be elected directly by the students.

23B. The Executive Body of the students' union shall have, besides the above-mentioned office-bearers, three representatives from each Faculty who shall be elected by the students of the Faculties concerned"

DR. K. MATHEW KURIAN: Sir, I beg to move:

20. "That at page 8, after line 8, the following new clause be inserted, namely:-

"23A. There shall be a Students' Union in the University comprising of all the students on the rolls as its members and having a President one Secretary and one Treasurer as office-bearers and two Executive Councillors from each Faculty/ Department/Institute, to be elected students through directly by the secret ballot."

The questions were proposed.

श्री राजनारायण : श्रीमन, यह बहुत हो महत्वपूर्ण संशोधन है । इस संशोधन को समो सम्मानित सदस्यों को ठीक तरह से समझ लेगा चाहिए। अगर इस संशोधन को ठोक से नहीं समझा अएगा ता विज्व-विद्यालयों के अन्दर अभे भी बाति होगी, यह मैं पहल से ही कर देता हं . . . (Interruption) इसमें यह कहा गया है कि 23 (事) विद्यालय में एक छात्र संघ होगा िसके अवस्थिति रिवस्टर नामावलि में दर्ज सभो छात्र सदस्य होंगे और इसका एक अध्यक्ष एक उपाध्यक्ष, एक मंत्री और एक कोषाध्यक्ष होगा जिसका निर्वाचन सोघे छात्रों द्वारा किया जाएगा। इसो तरह आपने दखा

ह।गा कि एक सम्मानित सदस्य का संशोधन और है िसमें उन्होनें ''गुप्त मतदान द्वार।'' लिखा है । उनको इस गुप्त मतदान की बात का मैं मान लता हूं। इसकी कोई आपत्ति का बात नहीं है । यह जाम गुप्त मतदान से हां जाय। तो श्रीमन, इस संशाधन को लेकर अपने इस देश में कई प्रदेशों में सरकारें गिराई गई है, सर-कारे बनाई गई है । इस सदन के सम्मा-नित सदस्यों को मालूम होगा कि वारबार हनार यह मांग रहे है कि विश्वविद्यालयों में यूनियने हों, युनियनों को मैम्बर अनि-वार्य हो और उसके चनाव सोधे हों।

श्री रणबीर सिंह (हरियाणा) : आपके नेता चौधरी चरण सिंह तो इसको नहीं मानते है।

श्री राजनारायण : पुले नहीं मानते होंगे, अब मानते है। श्रमन, अगर सनाधारो दल के लोग श्री चरण सिंह का नाम लेते है तो हमें भो बोलने का पूरा मो ज दिया जाय । ये चौधरो चरण सिंह को बात कह रहे है, लेकिन मैं ाहता हूं कि गांघो जो ने कहा था कि वर्ण व्यवस्था के बारे में मैंने पहले जो कुछ कहा था उसको पढकर जो लोग मेरो राय वर्ण व्यवस्था के बारे में जानते है, वे बहत बड़) भल करेंगे । विद्यार्थियों को राउनोति मे आने का पूरा अधिकार है और केम्पस में वितण्डवाद मत करो । इसलिए श्रोमन, हम चाहते है कि मंत्रो जो कुछ व्यवस्था करें। अगर इनका यह वर्तमान विधान अधिनियम बन गया तो इसमें छात्र संघ को व्यवस्था हो, छात्र संघ का सोघा हो, और उसको मेम्बरो अनिवार्य हो। यह बहुत जरूरो संशोधन है। आप दख रहे है कि अभे कुछ दिन पहले दिल्ली विश्वविद्यालय में 9 तारेख को हमारा कार्यक्रम था, लेकिन दिल्ली विश्वविद्यालय के वाइस चांसलर ने हमारा कार्यक्रम नही होने दिया और वह इसलिए कि मैं आ रहा हूं तो 12 तारीख को जी चुनाव होने

वाले थे उनको प्रभावित करूंगा और बिहार आन्दोलन के सिलसिले में बोल्गा। चार लडकों को बाइस चांसलर ने निकाल दिया। उसमें श्रो रमा शंकर और श्रो आनन्द कमार भी ये इसलिए मैं चाहता हं कि ये छात्र संघ हो और इसकी स्थापना जरूर हो । इसको इस विधेयक में स्थान जरूर मिले क्योंकि आखिर विद्यायियों सिखाने का मार्ग क्या है? हमारे यहां विश्वविद्यालय में जब आप भी छात्र थे तो पालियामेंट होती थी, उसमें सरकारी पक्ष और विरोधी पक्ष था, नेता विरोधी दल होता था, वहां लोग बैठ कर उसके फंकशंस से सीखते थे किसी समय आकर कि कैविनेट सिस्टम, पालियामैंटरी कैसी है, ये जो छात्र हैं, यनियनें हैं, ये सिखाने का एक छात्रों को है। इसलिए मैं समझ नहीं पा रहा हूं कि जो नया विश्वविद्यालय बनाने जा हो उस विश्वविद्यालय में छात्र संघ की बात को वहां से हटा दिया जाए, यग में इससे आश्चर्य की बात क्या हो सकती है ?

MR. DEPUTY CHAIRMAN: Yes, Dr. Kurian now.

श्री राजनारायण : इसी के साथ एक बात हमको यह कहनी है (ख) बारे में : "छात्र संघ की कार्यकारिणी में उपयक्त पदाधिकारियों के अतिरिक्त प्रत्येक संकाय से तीन तीन प्रतिनिधि होंगे....." तो इसमें जितनी फैकल्टीज है उनके तीन तीन प्रतिनिधि चन कर आएंगे ताकि वे संघ से विद्यार्थियों का प्रतिनिधित्व सही तरीक से कर सकें क्योंकि हमारे आगे भी संशोधन है और हमने पूरे अधि-इसलिए दिए है विद्यार्थियों भी वाइस चांसलर हो या या कोई जो अपने को खदा राष्ट्रपति हो, 6-24RSS/ND/74

कह कर आए, किसी भी अनुशासन कार्य-वाही में जब तक मामला पहले छात्व संघ के पास नहीं आ जाए, छात्र संघ उसके गुण दोष को देखें नहीं, तब तक बिना संघ के परामर्श के दण्ड नहीं दे सकेगा।

MR. DEPUTY CHAIRMAN: Yes, I have called Dr. Kurian now.

श्री राजनारायण : यह अविलम्बनीय और महत्वपूर्ण संशोधन है जो हमने प्रस्तुत किया है और संसद के सम्मानित सदस्यों से निवेदन करूंगा वे हमारे संशोधन को जरूर माने।

DR. K. MATHEW KURIAN: my amendment is to add a new clause 23A. I am sure that the Minister will have very little difficulty in accepting my amendment. My amendment only suggests that "There shall be a Students' Union in the University comprising of all the students on the rolls as its members and having a President, one Secretary and one Treasurer as Office-bearers and two Executive Councillors from each Faculty/Department/Institute, to be elected directly by the students through secret ballot.". I do not see any reason why the Government cannot accept such a simple traditions of democracy, democratic amendment, I would request the Government to accept this and be true to its tradition of democracy and its professions of democracy.

PROF. S. NURUL HASAN: Sir, there is no difference of opinion what-soever about the need and desirability of having a students' union and that is why, Sir, I made my submission at the end of the first reading. I am afraid, my friend, Dr. Mathew Kurian was not

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present and, perhaps, my distinguished friend, Shri Rajnarain was having his siesta after lunch. constitutional, and missed the point that I was making. I would like to draw the attention of the honourable House, Sir, to clause 24(j) and there it will be seen that the Statues have to provide for the establishment and recognition of the Students' Union. So, it is visualised that there will be a students' union. The Gajendrakadkar Committee and the Kothari Commission have both provided that the membership of the students' union should be automatic for every student and, Sir, it has been our experience and again I do not think there will be difference of opinion that it should be left to the students' body itself to frame their constitution instead of this House deciding that there shall be one President, one Vice-President, one Secretary and so on. So, while this principle is accepted that there will be a students' union, we should leave it to the student body itself to decide its constitution. Therefore, Sir, I am unable to accept the amendment.

MR. DEPUTY CHAIRMAN: I think if you do not press your amendment, Mr. Rajnarain, we will put Dr. Kurian's amendment to vote. Are you withdrawing your amendment?

SHRI RAJNARAIN: No, no, no, I am not withdrawing.

MR. DEPUTY CHAIRMAN: In favour of Dr. Kurian's amendment?

श्री राजनारायण : यह तो एक नीकल चीज है, लेकिन मेरा मतलब ं कि मेरा अमेन्डमेंन्ट पहिले है।

MR. DEPUTY CHAIRMAN: right; I will put Mr. Rajnarain's amendment to vote.

17. "The question is:

That at page 8, after line 8, the following new clauses be inserted, namelv:--

'23A. There shall be constituted a students' union in the University comprising all the students on the rolls as its members and having one President, one Vice-President, one Secretary and one Treasurer to be elected directly by the students.

23B. The Executive Body of the students' union shall have, besides the above-mentioned office-bearers, three representatives from each Faculty who shall be elected by the students of the Faculties concerneď'."

The motion was negatived.

MR DEPUTY CHAIRMAN: question is:-

20. "That at page 8, after line 8, the following new clause be inserted. namely: -

'23A. There shall be a Students' Union in the University comprising of all the students on the rolls as its members and having a President, one Secretary and one Treasurer as office-bearers and two Executive Councillors from each Faculty/Department/Institute, to be elected directly by the students through secret ballot'."

The motion was negatived.

Clauses 24 to 29 were added to the Bill.

Clause 30—(Conditions of Service Employees.)

DR. K. MATHEW KURIAN: I move:

21. "That at page 11, for lines 17 to 28, the following be substituted, namely:-

'30. (1) No teacher, officer or employee of the University shall

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dismissed or removed by an authority subordinate to that by which he was appointed.

(2) No such person as aforesaid shall be dismissed or removed or reduced in rank except after an inquiry in which he has been informed of the charges against him and given a reasonable opportunity of being heard in respect of those charges and where it is proposed, after such inquiry, to impose on him any such penalty, until he has been given a reasonable opportunity of making representation on the penalty proposed, but only on the basis of the evidence adduced during such inquiry'."

Sir, my amendment relates to service conditions and I am moving it in the hope that the Minister as Professor in his own heart of hearts would with it; I do not know how he will react as a Minister of the Government. I said my amendment refers to: service conditions. Today practically in every University if teachers are fired or removed or suspended or dismissed and if they go to the court the court will say that this is a contractual obligation between the University authorities and the teachers. The relationship between the teacher and the authorities is a master-servant relationship. This, I think, is an absolutely wrong position and the Government should at least on this occasion accept my amendment as a model amendment which can be incorporated. My amendment suggests that no teacher, officer or employee of the University shall be dismissed or removed by an authority subordinate to that by which he was appointed. Similarly I have also said that no such person shall be dismissed or removed or reduced in rank except after an inquiry in which he has been informed of the charges against

him and given a reasonable opportunity of being heard in respect of those charges and where it is proposed, after such inquiry, to impose on him any such penalty, until he has been given a reasonable opportunity of making representation on the penalty proposed, but only on the basis of the evidence adduced during such inquiry. All that I am demanding is that there should be a judicial process if at all a teacher or an employee or an officer of the University is to be removed, so that it can be challenged in a court of law. This I think the Minister as a Professor should be able to accept. At least he should be gracious enough to accept this proposal of mine.

The question was proposed.

PROF. S. NURUL HASAN: Sir, I am afraid my hon. friend, if I may venture to say so, is mixing up the statutory universities and the privately managed colleges affiliated to Universities. In the case of statutory Universities the writ jurisdiction of the High Court and the Supreme Court is fully applicable. I have just confirmed from my colleague, the Minister of Law. I myself remember a few cases in which the High Court ordered the reinstatement of a teacher who was found by the High Court to have been wrongfully suspended, leave alone dismissed. Therefore the master-servant relationship is not applicable in the case of statutory Universities; the writ jurisdiction of the High Court and the Supreme Court is definitely there. There is no about it.

DR. K. MATHEW KURIAN: Is it true of all the Central Universities?

PROF. S. NURUL HASAN: All Central Universities. I do not want to take the time of the House by giving examples but in the case of a suspension in a University where I had the privilege of serving the High Court quashed

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the order of suspension. So the question of master-servant relationship does not arise at all.

श्री राजनारायण : अब वे हाईकोर्ट नहीं रह गये हैं। अब तो ज्युडिशियरी कमिटेड हैं।

DR. K. MATHEW KURIAN: In view of what you have said do I take it that you will persue this idea with reference not only to Central Universities but to all teachers of all Universities in India so that they get protection?

PROF. S. NURUL HASAN: Sir. I would gladly give this assurance; I have said so on many occasions on the floor of the House that I am feeling deeply concerned at the way teachers in many of the privately managed colleges have been treated and I would not be found wanting in this House in my concern for ensuring security of service to teachers serving in the various colleges. far as Central statutory Universities are concerned there is full guarantee. Clause 24(d) says that Statutes will have to be framed regarding the terms and condi-They are tions of service of teachers. very comprehensive. They have right of appeal to the Executive Council followed by the right of the teacher to demand if he so desires—the initiative is that of the teacher—for a tribunal whose decision is final and binding. Sir, I understand that in one of the statutory universities where a teacher demanded a tribunal and the university authorities did not concede it, the High Court took a very serious view of the matter and, therefore, on this particular point I would like to assure the House that the interests of the teachers are fully safeguarded in the way this Bill has been presented to the House. With regard to ensuring the security of service of teachers in privately-managed colleges,

other than the minority institutions—because we have to go in accordance with the judgment of the Supreme Court—we are feeling deeply concerned about it and within whatever lies in my power I will do my best,

MR. DEPUTY CHAIRMAN: Are you withdrawing your amendment?

DR. K. MATHEW KURIAN: In view of the assurance given by the Minisster, I am not pressing it. I beg leave to withdraw my amendment.

†Amendment No. 21 was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 30 stand part of the Bill."

The motion was adopted,

Clause 30 was added to the Bill.

Clause 31 — (Maintenance of discipline among students of the University.)

SHRI RAJNARAIN: Sir, I beg to move:

18. "That at page 11, after line 37, the following be inserted, namely:—

'Provided that it shall be obligatory on the Vice-Chancellor to consult the Executive body of the students' union before taking any disciplinary action against any student and no punishment contrary to its advice shall be awarded to any student.'."

DR. K. MATHEW KURIAN: Sir, I beg to move:

22. "That at page 11,—

(i) after line 37, the following be inserted, namely:—

'Provided that the Executive Council of the Students' Union is

†For text of the amendment vide cols. 164-65 supra.

consulted before taking any disciplinary action against any student and no punishment contrary to its advice shall ordinarily be given to any student.';

(ii) 'lines 38 to 42 be deleted.'"

The questions were proposed.

श्री राजनारायण : श्रीमन्, क्लाज 31 में, जो छात्रों के विरुद्ध अनुशासनिक मामलों में अपील और माध्यस्थम की प्रक्रिया के सम्बन्ध में है, मैं चाहूंगा कि एक प्राविजों मोड़ दी जाय।

प्रो० एस० नुरुल हसन : हिन्दी में बोलो, काहे अंग्रजी में परेणान कर रहे हो ।

भी राजनारायण: मंत्री जी समझ लें इसलिए कहा, नहीं तो अंग्रेजी में बोलना मैं पाप समझता हूं।

भी नूरल हसन : हम भी उत्तर प्रदेश के रहने वाले हैं।

श्री राजनारायण : "परन्तु किसी भी हात के विरुद्ध कोई अनुगासनात्मक कार्य-वाही करने के पूर्व कलपति छात्र संघ की कार्यकारिकी से अनिवार्यत: परामर्श करेगा और उसके परामर्श के विरुद्ध किसी छात को कोई दण्ड नही दिया जा सकेगा।" श्रीमन, यह संशोधन मैं इसलिए दे रहा हूं क्योंकि हमको ऐसे मामलों से सम्बन्धिते होना पडता है जिनमें वाइस चांसलर लोग, अधिकारी लोग वहां के छात्रों को मनमाने तरीके से, निरंक्श तरीके से निकाल दिया करते हैं। 1948 से इस मामले को लेकर मैं लडता रहा हं। जब श्री गोविन्द माल-बीय काशी विश्वविद्यालय में वाइस चांसलर ह्रोकर आए तो उन्होनें हमारे चार साथियों को निकाल दिया। उन चारों को लाकर में विश्वविद्यालय भरतीः लखनऊ कराया, चारों पास हो गए पास्ट डिवीजन में अब भी कहीं कहीं इस तरह की स्थिति

आती है कि विद्यार्थियों को निकालन की प्रक्रिया अपनाई जाती है क्योंकि वाइस चांसलर का अहम भाव पूरा नहीं कर पाते। जो मेधावी विद्यार्थी है, प्रतिभा-शाली है वे वाइस चांसलर की चापलसी नहीं करते, वे कहते हैं कि हम अपनी मेरिट पर, अपने गुण पर, अपनी पढ़ाई पर पास हो जाएंगे, हम किसी की चापलसी क्यों करें। वे उनके पान आते जाते नही और इसमें एक न एक प्रकार से वाईस चांसलर के अहम भाव को ठैस लगती है और उस ठैस को वह किसी न किसी तरह से अनुशासन की परिघि में बांधता है। नित्यप्रति अखब।रों में भरा रहता है कि छ। तों की समस्या क्या है । कुछ लोग कहते हैं कि छात्रों में अनुशासनहीनता बढती जा रही है। मैं उनके साथ नही हूं। छालों में अनुशासनहीनता नही है। आज के छात्र हमसे ज्यादा अनुशासित है। इमारे समय में डा० राधाकृष्णन वाइस चांसलर थे। डा० राधाकृष्णन गीता का लेक्चर दे रहे थे 9 अगस्त 42 को लोगों ने डा० राधाकृष्णन कर हटा दिया और कह दिया गीता का लेक्चर मत दीजिए, अब गांधी जी की गिरफ्तारी हो गई है, हम छात्रों की जरूरत है, अब हम अपनी किताबों को बन्द करेगे, विष्वविद्यालय को छोडेंगे और जाकर संघर्ष में जुझेगे अंग्रेजी साम्राज्य को खत्म करने के लिए।

इसी तरह से श्रीमन्, आज देखा जाय कि एक विद्यार्थी भले ही वह किसी भी विश्वविद्यालय में हो आज अगर वह महगाई से, भ्रष्टाचार से चीर बाजारी से बेकारी और गरीबी से परेशान हो गया हो और अगर वह महगाई को दूर करने के लिए भ्रष्टाचार को दूर करने के लिए और गरीबी को दूर करने के लिए आंदोलन करता है तो वाइस चांसेंलर उस को निकाल देगा। अगर वह विद्यार्थी

# ' [श्री राजनारायण]

राजनारायण की सभा करता है तो महज इस लिए वाइस चांसलर उस को निकाल देगा। यह काम बहुत ही गलत है, यह जनहित विरोधी है, राष्ट्रहित विरोधी है, शिक्षाहित विरोधी है। (Time bell rings) श्रीमन्, थोड़ा सा मौका मुझे दो मिनटका और दें। मुझे अभी मालूम हुआ, हमारे मित्र यहां नहीं है, वह बता रहे थे कि दिल्ली विश्वविद्यालय में एक सीक्रेट जांच रही है उस में मान लीजिए कि हम ने सौ में 90 नम्बर पाये हैं या सौ मैं सौ नम्बर भी पाये है तो उस के आधार पर एडमीशन के लिए केवल दस नम्बर मिलेंगे ंऔर बाकी नम्बर इस आधार पर दिये जायोंगे कि उस की आंख कैसी है, उस की शकल कैंसी है, उस का पहनावा कैंसा है, उस की बोली कैसी है। अब आप देख सकते हैं कि बोली, आंख, पहनावा इन सब को देख कर ...

University of Hyderabad

मो**ं एस० नूरुल हसनः** माननीय सदस्य की जानकारी टीक नहीं हैं।

े श्री राजनारायण : श्रीमन्, हमारे यहां जो रिपोर्ट है वह दिल्ली विश्वविद्यालय के अधिकारियों की है जों वहां पढ़ाते हैं कि ऐय्याशी, अंग्रेजियत, पश्चिमी सभ्यता की नकल, हशीश, शराब, नकली क्रांतिकारिता, श्रष्टपन वहां यही बढ़ रहा है। जो श्रष्ट वामपंथी लोगों का पक्षपाती हो उसको ले लिया जाता है और यह देखा जाता है कि कही वह समाजवादी युवजन सभा का सदस्य तो नहीं हैं। अव तो इतनी दूर तक जा कर देखा जाता है। मैं चाहता हूं कि इस सदन के सम्मानित सदस्य जाकर इसकी जांच कर लें। पारसाल यूनियन का वहां चुनाव हुआ ...

श्री देवेन्द्र नाथ द्विवेदी (उत्तर प्रदेश):... अभी जवाहरलाल विश्वविद्यालय के संबंध में माननीय राजनारायण जी ने जो कुछ कहा है, जिस आनन्द कुमार का जिक्र उन्होने किया है, वह आनन्द कुमार जो उनकी पार्टी का है, वह उस विश्वविद्यालय में पढ़ता है। उस को उस विश्वविद्यालय में प्रवेश दिया गया है और वह अच्छे नम्बरों से पास हुआ है और इसलिए जवाहर लाल नेहरू विश्वविद्यालय के संबंध में जो चित्र हमारे माननीय राजनारायण जी उपस्थित कर रहे हैं वह गलत है।

श्री राजनारायण : श्रीमन्, बहुत अच्छा हमारे द्विवेदी जी चूंकि हअग कि हैं पार्लियामेंटरी पद्धति में, वह आज कु**छ** अच्छी बात कह गये। मैं उस के लिए उन को मुबारकबाद दूंगा। श्रीमन्, आनन्द कुमार फर्स्ट पास हुआ है । शिकागो यूनिवर्सिटी में आनन्द कुमार के एंडमींशन हो गया है । और आनन्द कुमार को सेंट्रल गवर्नमेंट जो स्कालरिशप देती है उस के लिए जो इंटरव्यू हुआ था उस में भी वह फर्स्ट आया है मगर अब इंक्वायरी की जा रही है कि आनन्द कुमार समाज-वादी युवजन सभा का सदस्य है या नहीं और आनन्द कुमार के घर के लोग क्या काम करते हैं। यह राजनारायण के पास रिपोर्ट है।

प्रो० एस० नूरल हसन : किसी सेंट्रल गवर्नमेंट की स्कालरिशप के लिए कही भी पुलिस इंक्वायरी नहीं होती ।

श्री राजनारायण : अगर सरकार असत्य बोल कर अपने कर्तव्य का पालन करना चाहती है तो दूसरी बात है, मगर मैं जानता हूं। हम भुक्त भोगी हैं।

MR. DEPUTY CHAIRMAN: You will have to wind up.

श्री राजनारायण : इसी लिए मैं कह**ना** घाहता हूं कि अगर पुलिस इंक्वायरी नहीं होती तो देख लेंगे। फिर आनन्द कुमार धिकागो चला जायगा। मैं तो यहां तक कहना चाहता हूं कि उस का इंटरब्यू

हो गया है, वहां से वह निकल गया है (Interruption) हल्ला मत करि ये। आप सुनिये कहता हूं कि उस दल में **ऐसे** लोग रखे गये है कि जिन को बता दिया गया है कि जब राजनारायण बोले तब हल्ला करो। उनमें आप नहीं है। तो मैं द्विवेदी जी को बताना चाहता हूं कि वह इस बात को समझ ले, कि आनन्द कुमार को चिटठी मिल गयी है कि उस का नाम सेलेक्शन में आ गयां है शिकागो विश्वविद्यालय में पढने के लिए । मगर अभी कुछ इंक्वायरी बाकी है, वह इंक्वायरी पूरी होने के बाद तब मामला पूरा होगा। बहत अच्छा किया कि इन्होने कह दिया मामला साफ हो गया। मैं यह कहना चाहता हं कि अगर यह क्लाज नहीं माना जाएगा तो रमाशंकर, महेंद्र-प्रताप, गौतम ये निकाले क्यों गये दिल्ली विश्वविद्यालय से ? इनकी रोक्याम कैसे होगीं? ये कैसे निकाले गये इसकी रोकथाम कैसे होगी ? इसलिए मैं एक मिनट लेकर नुरुल हसन साहब से चाहंगा कि वह खुद जांच पडताल कर ले। पिछले साल खड़ेथे युनियन की अध्यक्षता के लिए तो क्या प्रचार था? सिवाय वहां पोस्टर के कुछ नही था? इंदिरा जी नही चाहती थीं कि यह राजनारायण का आदमी है, राजनारायण की राजनीति को विश्वविद्याल्य में मत अने दो। अगर आनन्द कमार जीत राजनारायण जाएगा की राजनीति तो यहां आयेगी। इसलिए आनन्द कुमार को हराओ। इसमें तमाम प्रोफेसरों का खलकर पैका आनन्द कुमार के खिलाफ मैं उस समय पटना में था। मैं चाहंगा कि सत्य क्या है इसकी जांच होनी चाहिए (Interruption) 9 अगस्त को सभा दिल्ली विश्वविद्यालय में रोकी गई या नहीं ? मैं श्री दिनेन्द्र दुवेजी को पूरा अधिकार देता हूं। जो वह फैसला कर देंगे मानने के लिए तैयार हं।

श्रीमन्, मैं इस संशोधन को चाहता हूं कि हमारे सदन के सम्मानित सदस्य जो शिक्षा के क्षेत्र में चाहते हैं शान्ति रहें पढ़ाई हो, हड़बंगाई न हो वह इसको जरूर मार्ने।

DR. K. MATHEW KURIAN: Sir. clause 31 refers to procedure of appeal and arbitration in disciplinary cases against students. My suggestion is very simple that not as a matter of rule but ordinarily in most of the cases student union should be consulted before any disciplinary action is taken against a student and no punishment contrary to its advice should ordinarily be given to a student. The idea behind this thing is not to take away the powers of University authorities to discipline students or to pass any judgment on them. That is not my intention. My intention is that the students can be better disciplined by themselves if there is a democratically elected Executive Council. In the University or colleges where the Student Council is given the power of taking disciplinary action, student discipline is much better than when teachers or university authorities try to discipline them arbitrarily. Therefore, this suggestion does not take away the power of the university teachers. At the same time it gives the power of taking disciplinary action to the elected representatives.

PROF. S. NURUL HASAN: So far as hon'ble Mr. Rajnarain's amendment is concerned, I have spoken on it at quite some length. I am unable to accept it. So far as the suggestion of my hon'ble friend, Dr. Kurian, is concerned, the point that normally the students should be consulted in disciplinary proceedings is a view which is now gaining more and more acceptance by the academic community.

He is aware himself that in most universities procedures are being evolved.

### [Prof. S. Nurul Hasan]

It is best to leave the procedures to be evolved by the academic community, teachers and the students sitting together and evolving rather than our laying down a detailed procedure here. Therefore, I am unable to accept the amendment.

# MR. DEPUTY CHAIRMAN: The question is:

18. "That at page 11, after line 37, the following be inserted, namely:—

'Provided that it shall be obligatory on the Vice-Chancellor to consult the Executive body of the students' union before taking any disciplinary action against any student and no punishment contrary to its advice shall be awarded to any student.'"

The motion was negatived.

DR. K. MATHEW KURIAN: Before you put my amendment to vote, I request the Minister, through you, Sir, that even if this is not accepted would the Minister give an assurance that this idea will be conveyed to the University authorities so that they may keep it in view while preparing statutes and so on?

PROF. S. NURUL HASAN: I will certainly convey the idea.

MR. DEPUTY CHAIRMAN: The question is:

### 22. "That at page 11,-

(1) after line 37, the following be inserted, namely:—

'Provided that the Executive Council of the Students' Union is consulted before taking any disciplinary action against any student and no punishment contrary to its advice shall ordinarily be given to any student.':

(ii) 'lines 38 to 42 be deleted.' "

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 31 stands part of the Bill."

The motion was adopted.

Clause 31 was added to the Bill.

Clauses 32 to 41 were added to the Bill.

### THE SCHEDULE

#### SHRI RAJNARAIN: Sir, I move:

- 19. "That at page 14,-
- (i) lines 5-6, for the words 'three thousand' the words 'one thousand and five hundred' be substituted:
- (ii) lines 6-9, the words 'and he shall be entitled, without payment of rent, to use a furnished residence throughout his term of office and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence.' be deleted; and

#### (iii) 'lines 10 to 20 be added.' "

मैं पहले इस क्लाज को पढ़ दू उसके बाद अपना संशोधन पढ़गा । इस में यह लिखा है कि कुलपित को तीन हजार रुपए प्रतिमास वेतन दिया जाएगा और वह अपनी पदावधि के दौरान बिना किराया दिए सुसर्जित निवास स्थान का हकदार होगा तथा ऐसे निवासस्थान को बनाए रखने के बारे में स्वयं कुलपित को कोई प्रभार नहीं देना होगा। यह सारा इसमें है। मैं अपने इस संशोधन के द्वारा जो सत्तारुढ़ शासक दल के सम्मानित सदस्य बैठे हुए हैं और हमारे मित्र श्री हपंदेव मालवीय और जगदीश जोशो जी बैठे हुए है उनसे निवेदन करना चाहूगा कि भारतवर्ष में महात्मा गांधी का नाम सभी लोग ले रहें हैं

तो 1931 का कराची रेजोल्य्योन भी लोग याद करें जिसमें यह कहा गया है कि 500 रुपये से ज्यादा किसी को भी तनख्वाह न दी जाए। आज कांग्रेस के लोग सत्तारुढ दल के लोग अपने समाज को किस तरह से बनाना चाहते है मैं समझ नही पाया । क्या इस गरीबी की स्थिति में वरइस चांसलर की शोभा 3000 रुपए प्रति मास से होगी या वाइस चांसलर की शोभा उसके गुणों और उसकी प्रतिभा से होगी । कुछ लोग कहते हैं इनको हम 3000 रुपए तनस्वाह क्यों न दें आखिर इनकी भी तो कुछ हैसियत है। हमारे यहां हैसियत का मार्पाकन पैसे से हो गया है। अगर आपको इसी नीति को चलाना है तो बेकारी हटाने का नारा मत लगाइए। मैं बाहता हूं इस समय जो माननीय नुरुल हसन साहब ने एक नया इसकी विधेयक प्रसत किया है, जरा गरिमा को समझ ले। इसकी गरिमा को समझकर ही हमने यह संशोधन पेश किया है इसलिए इस संशोधन को भी मंत्री जी समझने की कोशिश करें। कतर्ड भी हम नहीं चाहते कि इस गरीब मुल्क में 30 पैसे प्रति दिन की आदमी की आमदनी हो। मैं उत्तर प्रदेश के बस्ती जिला में गया था। अपनी जिला उत्तर प्रदेश का एक सबसे गरीब जिला है । वहां पर 116 रुपया एक आदमी को प्रति वर्ष में खाने को मिलता है। जिस देश में 116 रुपया प्रति वर्ष प्रति ब्यक्ति आमदनी हो उस मुल्क में बाइस चांसलर 3000 रुपया पाए और वह सुसज्जित भवन पाए जिसकी कोई परिभाषा नहीं उस भवन को सजाने में कितना पैसा लगेगा इसकी कोई सीमा इसमें नहीं है। एक बाइस चांसलर अपने भवन को 50 हजार रुपये से भी सजा सकता है और 50 लाख रुपए से भी भजा सकता है। इसलिए इस विधेयक को एक पूजीवादी मुल्क का विधेयक कहे न कि पश्चिमी यूरोप के विश्वविद्यालय का विधेयक तो इसमें कोई ज्यादती न होगी।

श्री उपसभापति : यू दाइण्ड अप नाउ ।

श्री राजनारायण : मैं अपनी बातें दोहरा नही रहा हूं। मैं तो अपने संशोधन पर जो जरूरी है वही कह रहा हूं।

श्री जगदीता जोशी (मध्य प्रदेश): चूकि हमारा नाम लिया गया है, इसलिए मैं सम्दोकरण कर देना चाहता हूं। यहां पर कराची प्रस्ताव का उल्लेख किया गया है। मैं यह कहना चाहता हूं कि उस प्रस्ताव में सरकारी मंत्रियों के लिए 500 रुष्ट रखें गये थे। उस वक्त सारे देश की आमदनी और खर्च का सवाल नहीं था। अगर इस पर बहुस होती तो हम बहुस करते। इसलिए इस वक्त इस कराची प्रस्ताव का उल्लेख करना निर्मूल है, निर्थंक है।

श्री रवी राय (उडीसा) : इसलिए दो हजार रिलये ।

श्री राजनारायण : श्रीम्न, आप इस बात को खुद समझ सकते हैं कि श्री जगदीण जोशी बहुत<sup>े</sup> ही गलत जगह पर **बैठ** गये है इसलिए कुछ वहां का प्रभाव तो पडेगा थानी कह रहे है कि सन 1931 में जी, किया गया वह पास केवल सरकारी कर्मचारियों के लिए था। तो वह प्रस्ताव क्यों किया गया? इसलिए कि हम आदर्शवादी थे, हम सरकारी कर्म-चारियों को भी आगे लाते थे और चाहते थे कि सरकारी कर्मचारी भी जीवन निर्वाह पर कम खर्च करें और यह नहीं होना चाहिए कि 500 रु० तो एक सरकारी कर्मचारी को मिले और श्री जगदीण जोशी 5000/- २० ले लें या प्रधान मंती श्रीमती इन्दिरा नेहरू गांधी मिग कोट लिए उस स्थिति में पहन लें। इस प्रस्ताव किया गया था कि सरकारी कर्म-चारियों में सेवक की वृत्ति हो । इसमें हमने जो संशोधन रखा है वह

# [श्री राजनारायण]

नांसलर की आवश्यकताओं को देखते हुए और अन्य तमाम चीजों को देखते हुए उसका वेतन 3000 रु की जगह 1,500 रु रखा जाय । मेरे मुताबिक तो मुल्क में किसी को भी 1,500 रु महीने से ज्यादा तनस्वाह या आमदनी रखने का अधिकार देना नही चाहिए । तो इसलिए हमने यह संशोधन किया कि 1,500 रु पाना कोई कम बात नही है । मैं चाहता हुं कि सरकारी पक्ष के लोग इसको अवश्य मान लें।

इसके अलावा मेरा संशोधन यह है कि पंक्ती 16-18 में "और वह अपनी पढावधि के दौरान बिना किराशा दिए सुक्षिज्जत निवास स्थान का हकदार होगा तथा ऐसे निवासस्थान को बनाए रखने के बारे में स्वयं कुलपित को कोई प्रभार नही देना होगा" शब्द निकाल दिए जायें। हम नहीं चाहते कि कोई भी वाइस चांसलर उप--कुलपित किसी सुक्षिज्जत मकान में रहे। हम चाहते हैं कि वह सादा जीवन बिताए, हाई थिकिंग रखे और इस प्रकार सादा जीवन रखकर कारा काम करें इस लिए हमने यह संशोधन यहां पर रखा है।

The question was proposed.

PROF. S. NURUL HASAN: Sir, I regret that I am unable to accept this amendment. When the entire country puts Rs. 1500 a month as the maximum income limit for everyone, I will be quite willing to reduce the salary of the Vice-Chancellor.

MR. DEPUTY CHAIRMAN: The question is:

- . 19. "That at page 14,—
  - (i) lines 5-6, for the words 'three thousand' the words 'one thousand and five hundred' be substituted;
  - (ii) lines 6-9, the words 'and he shall be entitled, without payment

of rent, to use a furnished residence throughout his term of office and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence.' be deleted; and

(iii) 'lines 10 to 20 be deleted.'"

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That the Schedule stand part of the Bill."

The motion was adopted.

The Schedule was added to the Bill.

MR. DEPUTY CHAIRMAN: Clause 1—there is no amendment. Dr. Ram-kripal Sinha is not here. There is another amendment on Long Title. Shri R. Narasimha Reddy is not here.

Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. S. NURUL HASAN: I move:

"That the Bill be passed."

The question was proposed.

SHRI BHUPESH GUPTA: Most of us, I believe, have welcome this measure because it has come by way of a follow-up action after an agreement has been arrived at on the basis of the six-point formula. So, we are in support of this measure. We welcome it. Some suggestions have been made.

Now this is another University which is going to be launched by the Centre. Here is an occasion when we can give a new dimension and a new direction to the structure and pattern of this new University that is going to be constituted. We are now, of course, bound by the provisions of this law which will be

passed just now. But at the same time in the matter of implementation we can certainly ensure that things are settled from the point of view of, as far as possible, academic freedom to the teachers and students community and also for eliminating to the maximum extent possible bureaucratic elements which are ruining our educational system today. Hence, I would suggest that hon. Minister should hold consultations not only with officials of Andhra Pradesh, also other academicians, educationists, students and their representatives with a view to making practical arrangements. At this stage I cannot go into the details of provisions, nor is it may intention to do so. But I would only say that this question has now become a vital question. Education Ministry is somehow or other kept at a low level. Not that Prof. Nurul Hasan is responsible for that. He is an educationist himself and he has a higher status. But in the Parliament somehow we feel that since the days of Maulana Azad, Education Ministry has not been getting the attention it deserves. I know education is a State subject. do not like education to be a concurrent subject. I want it to remain as a State subject. But that does not mean that you should not render all possible help and give good advice and given necessary financial assistance to the educational institutions of our country which are run under the States. Central University-the one which we are going to have -should set an example in remodelling, remoulding and democratising the entire educational structure. Recently I was in Calcutta. There the Syndicate or Senate passed a resolution demanding that the Calcutta University, while remaining in the State, should be granted the status of a national university. Such demands are coming up. People want the Centre to take interest, although they will not give up their rights. I want such ques-

tions to be considered. Some of the State Universities should be given the status of National University and should be given Central financial assistance. Prof. Hasan is handicapped by the fact that he does not have resources. I think Parliament should really voice its opinion on the subject. I want the House to say that the budgetary allocation for education at the Central level must be considerably and substantially raised. Unless we provide for such things, nothing will happen Whatever the Minister might like to do, he will not be able to do because he does not have enough funds. Therefore, why should we not spend a little more money on education? Why should the amount be so meagre as it is today? The budgetary allocation for education should be raised by a minimum percentage both on the revenue side and the expenditure side. Below a level, it should not go. It can be raised. We shall certainly that. Otherwise how are you going to function? Therefore, I demand that the budgetary allocation to education should

be considerably raised in order to 4.00 make the fund available. Finally, Sir, with regard to the rights of the students and teachers, I would like to state that democratisation has become a vital necessity. Our education today is a class-biased education and the educational system at the higher level is weighted much in favour of the affluent classes, of the propertied classes, whereas we do not have any facility for the poorer classes who do not have the chance of entering the portals of our Universities today. Therefore, Sir, a reorientation in the educational structure, in its whole outlook, in its approach and in its behavioural pattern, is needed with a view to ensuring that the sons of the working people, whether they come from the villages or from the towns, are in a position to-

## [Shri Bhupesh Gupta]

enter the portals of the bigger and higher educational institutions and are given proper education. But this is not being done. Therefore, this aspect of the problem should also be taken into consideration seriously.

As far as the democratic rights are concerned, Sir, they do not exist really as they should. All these Reports the Gajendragadkar Committee or the earlier Committees should remain as they are. Let them remain there and you discuss them. But, Sir, I want that the whole question should be discussed de novo from the point of view of restructuring our educational system, remodelling it and remoulding it. And, Sir, we must have a break with the past in a very vital and decisive way. Sir, the crisis in our education today is largely due to the fact that, in the first instance, it is class-biased, it is bureaucratised, and, then, those who should be given proper rights in the educational field, the teachers and the students, are not given their due rights which is why we are in the midst of chaos and crisis in the system of our education. Therefore, Sir, I have made all these suggestions. The honourable Minister would have this Bill passed. By all means, Sir, let him have it passed. But I think the time has now come for certain things to be done. I do not know, because nobody knows also, what happens to an individual Minister. But we expected, when Prof. Hasan came to the Ministry-1 have got great personal regard for him because he is a man of vision and of progressive views and there is no doubt about it-that he would start the process of discussions. Sir, I appeal to him that he should start the process of discussions and deliberations with the educationists in the country and the students and teathat a new educational policy can be evolved in order to cover

all aspects of education. Sir, we must break with the present system of education which is hideous, which is undemocratic, which is class-biased and which does not meet the requirements of the poorer sections of the community. This is not only a question of the academic world, but this is also a matter which goes to the root of our cultural elevation and advancement of the society as a whole.

श्री महावेव प्रसाद वर्मा (उत्तर प्रदेश) : उप-सभापित जी, नेशनल यनीवसिटी का कोई परपज होना चाहिये। डाक्टर रवीन्दर नाथ हैगोर ने जब विश्व-भारती कायम की थी। श्री मालवीय जी ने जब हिन्दू युनिवर्सिटी कायम की थी. श्री सैयद अहमद खान ने जब मुस्लिम यनीवसर्टिं। प्रारम्भ की थी, तो इन सब यनीवसिटियों को कायम करने के पीछे एक भावना थी। हम इससे सहमत हों या न हों, लेकिन उसका एक परपज था। आज जो नेशनल यनीवसिटी बनाने जा रहे हैं, उसका क्या परपज है क्यों कि सारे सूबों में, प्रदेशों में यनीवसिटियां कायम है। आपकी नेशनल ू यनीवसिटी का क्या भतलब होगा। अगर उसमें कोई विशेषता नहीं है, तो आप बेकार का प्रयास क्यों करने जा रहे हैं। विशेषता तब ही हो सकती है जब आप नेशनल यनीवसिटी के साथ नेजनल प्रावलम्स को ले।

जो कोठारी कमेटी थी, गजेन्द्रगडकर कमेटी थी, उसने एक बहुत सीमित दायरे में काम किया और वह सीमित दायरे के अन्दर्ही घूमती रही और तमाम एजूकेशन प्रावलम्स को वह छू नहीं सकी। वह तो केवल यूनी-वर्सिटी के प्रोफेसरों, रीडर और वाइस चान्सलर की थोड़ी सी चीजों को ही देख सकी। देश के अन्दर जो एजूकेशनल प्रावलम्स है और उसके साथ-साथ जो दूसरे प्रावलम्स नत्थी है, अगर नेशनल यूनीवर्सिटी कायम करने का आपका विचार है, तो अपको इन सारी समस्याओं का भी समाधान निकालना होगा। हमारे शिक्षा जगत के सामने जो इस समय समस्याएं हैं, उनका हल भी आप ो मिकालना होगा। अगर यह यूनीवसिटी इन समस्याओं का हल निकाल सकती है, तो ठीक है वरना देश में जितनी यूनीवर्सिटीज इस समय है, उनसे एक और आप जोड़ रहे है।

अमेरिका में नीग्रो की आबादी काफी है और 50--60 साल पहिले वे गुलामी की हालत में रहते थे, यह बात किसी से छिपी महीं है। बुकर वार्शिगटन ने दो बच्चों को लेकर डलिया बनाने का काम शुरू किया था और उनको रोटी दी थी। आज उसकी प्रारम्भ की हुई बुकर वाशिगटन यूनीवसिटी है। उसने अमरीका की सारी नीग्रो जाति को जीवनदान दिया है। आज वह दुनिया की फर्स्ट क्लास वेल-डिसिप्लिन्ड यूनीवर्सिटी आप क्या करने जा रहे हैं ? देश का प्राबलम है लिग्विस्टिक, देश का प्राबलम है उसकी गरीबी, देश का प्राबलम है अन-एम्प्लाय-मेंट,देश का प्राबलम है शिक्षा में अनुशासन-हीनता, जो देश को खाए जा रहा है। क्या आपकी युनीवर्सिटी इन प्रश्नों का जवाब दे सकेगी ? आपकी नेहरू यूनीवर्सिटी नहीं दे पा रही है, सैन्ट्रल यूनीवसिटी नही दे पा रही है। फिर आप क्यों एड कर रहे हैं।और इसके पीछे कोई आब्जे क्ट है तो उसका चलाना वाजिब है, वरना 10-20 करोड़ रुपया आप और खर्च कर दें सेन्टर के खजाने से केवल कुछ लोगों को बड़ी-बड़ी पोस्टें देने के लिए तो यह कोई नेशनल पोलिसी नहीं है।

जहां तक उसके कन्ट्रोल का प्रश्न है, मैं एक मिसाल देना चाहता हूं। मैं बनारस युनीवर्सिटी में पढ़ रहा था। मालवीय जी वाइस चांसलरये। 31 का जमाना था। वहां हिन्दू-मुस्लिम दंगा हो गया 10 बज सुबह। म मालवीय जी के बंगले की बगल में एक वाचनालय में पढ़ रहा था। मालवीय जी दो वक्त नहाते थे--एक सुबह पूजा करने से पहले और दूसरे खाने के पहले करीब 10 बजें। उस समय एक लड़का साइकिल पर भागा हुआ आया। उँसकी पीठमें छुरे का घाव था, किसी गुन्डे ने उसे छ्रामार दिया था वह जैसे ही यूनीवसिटी में पहुंचा हजारों लड़के लाठी-इंडा लेकर निकल पड़े। माल**वी**य सामने से लड़के निकले तो जी के बंगले के उनका ड्राइवर बाहर से चिल्लाया--मालवीय जी नहा रहेथे -- लड़के जा रहे है दंगे में। मैं उसदृश्य को आपको बताऊं। मालवीय जी निकले, आधी धोती भीगी हुई, आधी धोती सुखी, नंगा बदन, नंगे पैर और लड़के जो घम कर जा रहे थे सीधे उनसे पहले फाटक पर पहुंचे। जब हजारों लड़कों का हुजूम पहुंचा तो उसके आगे भाग कर पहुंच जाये, संयोग से उनके पीछे तिलोचन पन्त थे और उनके पीछे मै। मालवीय जी ने एक लड़के को इशारा कियाऔर पूछा कि कहां जारहेहो उसने कहा कि देखिए, गुन्डों ने छुरा माराहै। मालवीय जी ने कहा देख लिया, वापस जाओ यह काम मेरा है, तुम्हारा नही, तुम्हारे भी बाप ने तुम्हें इसके लिए नही भेजा है, यह जिम्मे-दारी मेरी है, वापस जाओ। एक ही शब्द में हजारों लड़के उस घटना को सामने रखते हुए वापस चले गए। मालवीय जी वापस आए, फोन उठाया, डी एम और एस पी को बुलाया और केवल एक शब्द कहा, मे यहां शहर से लड़के आते हैं, हिंदु भी, मुसल-मान भी, ईसाई भी, अगर किसी के गुन्हों ने छ्रा मारा तो मेरी जिम्मेदारी नहीं होगी आपकी होगी। १ दिन दंगा चलता रहा, एक भी छात्र के उत्पर हमला नहीं हुआ।। उनके समय में कहीं इनडिसिप्लिन का नाम नही था। मालवीय जीको वेतन के रूप में एक पसा नही दिया जाताथा।आप चाहते हैं नेशनल यूनीर्वासटी ? आपको पैदाकरना पड़ेगा महामना मालवीय, आपको पैदा करना ५ड़ेगा सर सैयद अहमद, नए विचारों के लिए, नई दिशा देने के लिए। मुझे बड़ा दु:ख होता है, मैं राजनारायण जी की बात से सहमत हं कि आप प्रेसिडेन्ट को हर बार, हर चीज में क्यो खींचते हैं। उसकी एक पोस्ट स्टेटस है। हर छोटे बड़े मामले में है, एक

[श्री महादेव प्रसाद वर्मा]

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आप प्रेसिडेन्ट को क्यों घसीटना चाहते हैं? प्रेसिडेन्ट का अर्थ क्या है? प्रेसिडेन्ट का अर्थ होगा, मिनिस्ट्री, मिनिस्ट्री का अर्थ होगा ब्यूरोक्रेसी । फैसला ब्यूरोक्रेसी करेगी और नाम होगा प्रेसिडेन्ट का। सारा कन्ट्रोल आप सेन्ट्रलाइज कर रहे हैं। कहीं ऐसे आदमी के लिए गुंजाइण नहीं है जो स्वतंत्र रूप से ऐसी संस्थाओं को चला सके। वह रास्ता आप देना नहीं चाहते हैं। सारा ब्यूरोक्रेटाइजेशन करके सेन्ट्रल कमान्ड से आप यूनीविसटी चलाना चाहते हैं और चाहते हैं कि उसमें अनुशासन भी रहे। ऐसा नहीं हो सकता।

म एक मिसाल और देता हूं स्कूलों के सम्बन्ध में। इंग्लैंड में दो छोटे-छोटे स्कूल हैं, हजार वर्ष पुराने, ईटन और हैरो। आप को यदि होगा कि नेपोलियन को हराने के बाद जनरल वेलिंगटन ने कहा था कि: "दि बैटल आफ वाटरल्वाज वन आन दिप्ले ग्राउन्ड आफ ईटन"। 50 फीसदी बड़े-बड़े राजनीतिज्ञ ंऔर थिकर वहां से निकले हैं। हमारे जवाहर लाल जी भी और कैनाडा के प्राइम मिनिस्टर भी वहां से आये हैं। हैरो और ईटन, कैंब्रिज और आक्सफोर्ड जैसी जो यूनिवर्सिटीयां हैं उन्होंने दुनिया को क्या-क्या नहीं दिया। क्यों ? इसलिए कि वह <sup>श</sup>गवर्नमेंट के पंजे में नहीं हैं। इस लिए कि वह गवर्नमेंट] एजेंसी बन कर नहीं चल रही हैं। इसलिए कि उन का अपना जीवन है। एक युनिवसिटी अमर हिन्दुस्तान के अंदर इस तरह की संगठित हो जाय तो वह अकेले ही सैंकड़ों युनिवसिटियों के कान काट सकती है। जहां तक देश के प्राबलम्स का सवाल है, उसका हल आप देश को नहीं दे रहे हैं; क्योंकि आज आप की युनि-वींसटिज एक खास ढंग से कंट्रोल हो रही है। वह एजेंसी हैं गवर्नमेंट की। उन को आप ने स्वतंत्र छोड़ दिया है ऐसा हम नहीं कह सकते। अधिक समय नहीं है, इसलिए मैं केवल एक बात और कहना चाहता हूं। जहां तक विद्यार्थियों के अनुशासन का सवाल है, आप याद रिखए

कि यह प्राबलम आप के कंट्रोल के बाहर होता जा रहा है। क्यों? इसलिए नहीं कि विद्यार्थी और छात्र समाज अपनी जिम्मे-दारियों को नहीं समझ रहे हैं, वरन, इस-लिए कि उसके सामने जो नकशा आ रहा है, उस से वह चितित हैं और आप उस को मोल्ड नहीं कर पा रहे हैं। आप उसे जबग्दस्ती कंट्रोल करके, कानून बना कर इस उभरते हुए नौजवान सम्माज को नहीं सम्हाल सकते। उस के सामने जो सवाल हैं, उस की जिन्दगी के सामने जो माहील है, उन्हें आप को ठीक करना पडेगा और उसका भविष्य जो अंध-कारमय है, उसे आप को प्रकाशमय पड़ेगा, तभी अनुशासन की बात चल सकेगी वरना आप कैसा भी कानून बनायें, वह चलेगा नहीं । 💎 🗸

भी प्रकाशवीर शास्त्री: विश्वविद्यालय परिवार में एक नये सदस्य की वृद्धि के सम्य. विशेष कर केन्द्रीय विश्वविद्यालय परिवार में एक नये सदस्य की वृद्धि के समय में शिक्षा मंत्री जी का ध्यान शिक्षा से संबंधित कछ विषयों की ओर आकर्षित करना चाहता हूं जिनके संबंध में समय-समय पर सरकार और देश के शिक्षा विशेषज्ञ कुछ निर्णय ले चुके हैं। अभी पिछे श्रीनगर में जो दूसरा राष्ट्रीय एकता सम्मेलन हुआ था, हमारे शिक्षा मंत्री जी को स्मरण होगा, उस में जहां इस विषय पर एक निर्णय लिया गया था कि पब्लिक स्कूलों में जो एक क्लास विशेष तैयार हो रहा है उस से देश को कैसे बचाया जाय, वहां इस बात पर विषेश रूप से बल दिया गया था---में स्वयं उस एकता समिति का सदस्य था कि यह जो डोमिसाइल सर्टिफिकेट की पद्धति है इसको समाप्त करना चाहिए देश में । एक मद्रास का विद्यार्थी अगर दिल्ली में आकर प्रवेश लेना चाहता है, या दिल्ली का विद्यायीं कल-कत्ता में जा कर प्रवेश लेना चाहता है, तो एक ही दश में यह क्या नयी पद्धति प्रारंभ हो गयी है कि उस को सब से पहले इस बात का प्रमाण देना होगा कि वह बंगाल का

रहने वाला है या तामिल नाडु का रहने वला है या दिल्ली का रहने वाला है। तो इस बात पर राष्ट्रीय एकता समिति में उपसमा-पति जी, विशेषरूप से वल दिया गया था कि डोमिसाइल सर्टिफिकेट की जो परंपरा है उस ो जल्दी समाप्त कर दिया जाय। लेकिन अभी तक हम यह देख रहे हैं कि इस विषय में आप निर्णय नहीं ले सके।

दूसरी बात, इन विश्वविद्यालयों में जो राजनीतीक हस्तक्षेप बढ़ता जा रहा है, की ओर मैं आपका ध्यान आकर्षित करना चाहता हं। अभी कुछ दिन पहले समाचार आया था कि पटना विश्वविद्यालय के उप-कुलपति ने त्यागपत्न दे दिया । फिर किसी तरह से वहां के विद्यार्थियों ने या सर-कार ने दवाब डाल कर उन का त्याग पत्र वापस करवा दिया । फिर भागल-पुर विश्वविद्यालय के उपकुलपति के संबंध में चर्चा आयी। अभी काशी विद्यापीठ के रघुकुल तिलक जी त्यागपत्र दे चुके हैं। मैरठ विश्वविद्यालय के श्री कपूर ने त्याग पत दे दिया है। आज ही समाचार पत्रों में है कि गोरखपुर विश्वविद्यालय के जो प्रो वाइस चांसलर है, प्रति कुलपति जिन को आप कहते है उन्होंने त्याग पत्र दे दिया है यह सब लोग जो त्याग पत दे रह है, उपसभापति जी शायद वह जाते हुए यह कहते हैं कि हमारे में राजनीतिक विश्वविद्यालय अधिक बढ़ गया है, उस से परेशान हो कर हम इस विश्वविद्यालय से मूक्ति ले रहे हैं, हटना चाहते हैं। मेरा कहना ्यह कि जब आप विश्वविद्यालय परिवार में एक नये सदस्य को भर्ती करने के लिए जा रहे हैं और एक केन्द्रीय विश्वविद्यालय की स्थापना करने जा रहे हैं, तो इस दिशा में बहुत मजबूती से निर्णय लीजिए कि हमारे विश्वविद्यालय जो आज राजनीति का अखाड़ा वनते जा रहे हैं, उन में यह स्थिति समाप्त हो और यह कच्चे मस्तिष्क उस में न पड़ें। उनमें सुसम्य नागरिक तैयार होने चाहिए और वे विद्यार्थी संकुचित दलों में न पड़े इस विषय में भी आपको सोचना चाहिए।

तीसरी बात मैं यह कहना चाहता हूं कि इन विश्वविद्यालयों में जो आनरेरी की डिग्री देने की परम्परा प्रारम्भ हुई है उसके परिणामस्वरूप विश्वविद्यालयों की डाक्ट्रेट डिग्री का उपहास हो रहा है। पहले यह विद्वत्ता कि आधार पर दी जाती वी, उनकी सेवाओं के आधार पर, उनकी क्षमता के आधार पर या उन्होंने कोई साहित्यिक रचनायें की हों, इस आधार पर दी जाती धी। पर अब ये आनरेरी डिग्री उपहार के रूप में दी जाने लगी हैं और विशेष रूप से मंत्रियों को ये डिग्रियां दी जा रही हैं। पहले राय बहादुर और खान बहादुर होते थे और अब विश्वविद्या-लयों की उपाधियां भी सम्मानित राय बहा-दुर और खान बहादुर की श्रेणी में शामिल हो रही हैं।

चौथी बात जो मैं कहना चाहता हूं वह यह है कि जो हमारे केन्द्रीय विश्वविद्यालय हैं, इनमें कुछ नये विश्वविद्यालय भी खुले थे, जब जवाहरलाल नेहरू विश्वविद्यालय खुला था तो मैंने बड़े उत्साह से इसका समर्थन किया या लेकिन आज जवाहरलाल नेहरू युनिविस्टी अगर एक शब्द मैं कहूं तो यह भारतवर्ष की लुमुम्बा युनिविस्टी हो गई है, इससे ज्यादा शब्द मैं नहीं कह सकता । आपके जो शिक्षा केन्द्र हैं, विद्या मन्दिर हैं उनको पवित्र रहना चाहिए, वह राजनीतिक अखाड़े नहीं रहने चाहिए। जब जवाहरलाल नेहरू युनिविस्टी जो सरकार की नाक के नीचे हैं उसको आप बचा नहीं पाये तो हैदराबाद में विश्वविद्यालय को आप बचा लेंगे, इसमें मुझे सन्देह हैं।

दो बातें जो मैं अंत में कहना चाहता हूं वे ये हैं। एक तो विश्वविद्यालयों को अनुदान देने के सम्बन्ध में है। अभी कुछ दिन पहले एक घटना घटी—संक्षेप में मैं उसका वर्णन कर रहा हूं। हिन्दी भाषी राज्यों के विश्वविद्यालयों की एक बैठक हुई। उसमें अलीगढ़ मुस्लिम विश्वविद्यालय के उपकुलपति जिनको अब आपने उर्दु के किसी विभाग का अध्यक्ष बना कर यहां बुला लिया है, उन्होंने खड़े

# श्री प्रकाशबीर शास्त्री]

होकर यह कहा कि सरकार हमसे यह चाहती है कि हम अनिशासन कायम रखें,परपैसा देती नहीं। जब उन्होंने यह कहा तो इंदौर विश्वविद्यालय के उप-क्लपति ने उस पर खड़े होकर यह कहा कि अगर सरकारी रहस्यों को प्रकट करने की धृष्ठता को क्षमा कर दिया जाए-वह विश्वविद्यालय अनुदान आयोग के सचिव रह चुके थे---तो उन्होंने कहा कि जिस अन्दान की आप शिकायत कर रहे हैं कि उसके बिना अनुशासन नहीं रह पाता है। सरकार से 12 करोड़ रुपया वर्ष में आपको अनुदान मिलता है। और मैं जिस विश्वविद्यालय का उप-कूलपति हं, मेरे साथ 13 महा-विद्यालय हैं। उनकी संख्या मिला कर 9 हजार से ऊपर विद्यार्थी बैठते है। जिस विश्वविद्यालय की 12 करीड या 9 करोड़ मिल रहा है इसके अन्दर साढ़े चार हजार विद्यार्थी हैं। मेरे यहां 9 हजार विद्यार्थी हैं उसको एक करोड़ दिया जाता है। तो मेरे यहां इस सिद्धान्त से अनुशासन बिल-कूल नहीं रहना चाहिए। अलीगढ़ युनिवर्सिटी पर म नहीं जाना चाहता; क्योंकि यह हैदराबाद विश्वविद्यालय बिल का तृतीय वाचन है, इसलिए इसकी चर्चा इस समय नहीं करूंगा, परन्त किसी अन्य समय प्रोफेसर नुरुल हसन साहब जो अलीगढ विश्वविद्यालय से निकट से संबंधित है, उनसे इस विषय पर विस्तार से चर्चा करूंगा।

अंत में इन्हों का दिया हुआ एक उत्तर जो मेरे हाथ में है, प्रो० नुस्त हसन साहब का, अतारांकित प्रश्न 1022 के उत्तर में है दिनांक 14 अगस्त को दिया है। मैंने इसमें यह पूछा था कि क्या कभी केन्द्रीय सरकार ने इस प्रकार का निर्णय लिया था कि दक्षिण भारत में कोई हिन्दी माध्यम का विश्वविद्यालय स्थापित किया जाए ? मैं उस समिति का सदस्य रह चुका हूं, प्रधान मंत्री उस सेंट्रल एडवाइजरी िन्दी कमेटी की उस समय अध्यक्षा थी। उसमें मोरारजी देसाई देश के वित्त मंत्री भी सदस्य थे। एक कमेटी बनी जो निर्णय करने के

लिए बनी कि हिन्दी माध्यम का यह विस्व-विद्यालय दक्षिण भारत में चाहे हैदराबाद में बने, गुलबर्गा में बने या बंगलीर में बने। सिद्धान्तः वह बात तय हो चुकी थी और उसमें यह निर्णय ले लिया जा चुका थाकि हिन्दी माध्यम का बिश्वविद्यालय स्थापित जाएगा, लेकिन यहां तो दिक्कत यह है कि मंत्रियों के जाने के साथ सरकार की नीतियां भी बदलती है। इसके लिए तरह तरह की व्याख्यायें की जाती हैं। इसमें कहा गया है कि चर्चातो चली थी, लेकिन विश्वविद्यालय अनुदान आयोग की एक समिति बनी, उस समिति ने इसको उपयुक्त नहीं समझा । समझा था कि प्रधान मंत्री जिस समिति की अध्यक्षा है उसका निर्णय सर्वोपरि होगा या फिर हमारा विश्वविद्यालय अनुदान आयोग ने जो सब कमेटी बनाके उसका निर्णय सर्वोपरि अगर केन्द्रीय विश्वविद्यालय जो आप <del>है</del>दराबाद में स्थापित करने जा रहे हैं उसका माध्यम हिन्दी नहीं हो सकता तो मेरी निश्चित राय है कि देश के अन्दर एकता स्थापित करनेके लिए और राजभाषा को सारे देश में समान रूप से विकसित करने के लिए आप गुलबर्गा में चाहे बनाइये, चाहे बंगलौर में बनाइये या हैदराबाद में बनाइये, दक्षिण भारत में हिन्दी माध्यम का विशव-विद्यालय अवश्य स्थापित कीजिए।

श्री मुहम्मद युनुस सलीम : दो शब्द उर्दुं के बारे में भी कहिए।

श्री प्रकाशवीर शास्त्री: सलीम साहब कह रहे हैं कि दो शब्द उर्दु के लिए कह दू। तो मेरा कहना है ...

श्री उपसभाध्यक्ष: अब समय नहीं है इस वक्त।

SHRI KRISHNA KRIPALANI (Nominated): Sir, while I welcome the Bill—any educational venture anywhere in India is to be welcomed—I cannot help regretting that a Central University had to be established, not on educational

considerations but as a counter in political bargaining. It was a good and worthy object, to help maintain the regional integration of Andhra Pradesh. But, it would have set a healthier precedent if the Andhra Pradesh had been provided adequate financial assistance by the Centre to start one more State University in Hyderabad or elsewhere. If one more University was needed.

Sir, if a Central University had to be established in Hyderabad, it might have been given a truly national character by making the medium of instruction multilingual, in harmony with the multi-lingual tradition of the region. teachers might have been given the option of teaching and the students of learning through the medium of Telugu or English or Hindi or, as I would have preferred, Hindi-Urdu-Hindustani, the language dear to Gandhiji which he tried to propagate—unfortunately in vain might have been an experiment fraught with some difficulty, as all bold experiments must be, but an experiment worth making in the interest of national integration, an experiment worthy of the Centre. Nor is the difficulty as great as may seem on the surface. It need present no great problem if the students are allowed to answer examination papers in any of these three or four languages and if care is taken to ensure that teachers appointed have a working knowledge of all these languages.

Sir, I regret even more that, if money was available for education, it should be wasted on more universities. What the national desparately needs are not more universities, but more and better schools. particularly in the villages and socalled backward areas. As it is, there is a plethora of universities in our country, and every one knows that as the number of universities has increased, the quality of what is mis-called higher education has steadily fallen, until the universities today are not so much the seats of learning as fields for political propaganda.

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Sir, every paisa spent on furthering opportunities of education, elementary and secondary, for children in the rural areas or urban slums is a paisa spent, an investment that will yield a rich dividend in course of time. It is an investment in human welfare, bringing employment to hundreds of humble teachers and providing the basic instruments of self-development to thousands of ignored children, thus strengthening the base of our national life and culture, and not merely illuminating the apex. More Universities mean more graduates, unemployed and often unemployable, more frustration and more bitterness. On the other hand, a well thought out programme of craft-based education may make possible in course of time what President Giri vividly described as in every acre a pasture, in every home a cottage industry.

Sir, may I suggest for the consideration of the learned Minister of Education that the Central Government might set up, parallel to the University Grants Commission, which has done and is doing useful work in its field, another statutory body, an All India School Grants Commission, to assess and meet the needs and raise standards of teaching in schools all over India. If child is father of the man, this investment may ensure that the future of India will be in better hands than ours have proved to be.

Sir, coming to specific clauses of the Bill under consideration, I have only one humble suggestion to make, and that refers to the power given to the Executive Council to withdraw any degree. honorary or academic, previously granted by the University to any person for good and sufficient cause.

### [Shri Krishna Kripalani]

Sir, I do not think any University here or elsewhere has the moral right to withdraw a degree, academic or honorary, it has once granted, and we which may assume that it was granted for good and sufficient cause. Sir, when Mahatma Gandhi led the struggle for national liberation in India, the authorities of the Inner Temple, one of the Inns of Court in London which, some decades earlier. had granted him the Barrister's Diploma, chose to withdraw the Diploma and debarred him-no doubt, from their point of view, for good and sufficient cause. They hereby deprived the Mahatma of nothing and the Inner Temple of a great honour—this decision remains a blot on the name of the Inner Temple.

Sir, I cannot imagine any circumstance which may justify the revoking of a degree or diploma, honorary or earned Even if it is proved that the recipient had got the degree or diploma on false pretences. (Time bell rings).

Thank you.

PROF. S. NURUL HASAN: Sir, some very valuable points have been made on the question of educational policy in the country. I have also some views on the problems of education having spent all my active life for this cause but I must not take the time of the House on this particular occasion to go into the details. Should an occasion arise. . .

SHRI BHUPESH GUPTA: You have said that you have some ideas. I also assume that you have but have you locked out your ideas?

MR. DEPUTY CHAIRMAN: He will open the lock on a proper occasion.

PROF. S. NURUL HASAN: I would like to make one or two general observations on the points which have been made by the hon. Members, with many of which I am in the fullest agreement.

The first important point which has been raised by my hon, friend, Shri Bhupesh Gupta, is the question of class biased education. I think that is the most important problem with which the country is faced. I fell that today the access to higher education as also to secondary and primary education is much more for those who belong comparatively to the well-off classes than to the poorer sections of the community. If I may make my submission, true democratisation does not relate to structural matters but true democratisation means: Is access to the best form of education available to the poorest sections of the community or not? Secondly, its own limited way and I must confess within the limits imposed on education by its own system, does it contribute to the solution of the problems before the common people, particularly in developing attitudes which are in my opinion generally accepted by this countryattitudes of secularism, socialism and of democracy? However, Sir, hon. Member Shri Bhupesh Gupta had hinself provided an alibi for me and that about the limitation of funds. I wish we could spare funds in order to bring about those changes which will make education more accessible to the weaker sections of the community.

As regards the point he has made about the academic freedom to teachers and students, I agree with him entirely and there is no difference of opinion on that issue. I also agree with the point raised by the hon. Member, Shri Prakash Vir Shastri, that there should be no political intervention in universities. Unfortunately, Sir, I am not attempting to put the blame on any individuals or on any groups but in all humility I would like to echo the sentiments: Please think of the future. We may get some advantage for a short period; I do not know whether even that will

bring us any advantage or not; but please think of the future generation. Let us try to evolve at least a code of conduct. Many leaders here can sit together. I am willing to be at your service. You are political leaders; I am not but I am willing to be at your service.

### SHRI RAJNARAIN: You are not.

PROF. S. NURUL HASAN: not a leader: I am one of the humble servants who have served the cause of education throughout the life. I am willing to be of service if some conventions can be evolved but please do not allow a situation in which the institutions of learning in general and institutions of higher learning in particular become more the arena of political struggles rather than of learning. not suggesting-I would like, Sir, to crave your indulgence just for a moment -that students should not be interested in politics. I as a student have been interested in politics. I have not asked any student and I am not suggesting to any student not to take interest in politics. But please let a situation remain when the teachers and students consider it their sacred duty that academic work while they are in the universities must have precedence over political advantages.

A small point has been raised by the honourable Shri Prakash Vir Shastri about the Central grant to Aligarh Muslim University. There is no period when the Central grant to Aligarh University amounted to Rs. 12 crores or Rs. 9 crores in any year.

श्री प्रकाशवीर शास्त्री: मैं आपसे निवेदन करना चाहता हूं, यह तो विश्वविद्यालय अनुदान भायोग के रिकार्ड पर होगा कि मिस्टर जोशी इंदौर विश्वविद्यालय के कुलपित ने.....

(Interruptions)) अपने भाषण में क्या कहा। मैं आपको बताता हूं . . PROF. S. NURUL HASAN: Sir. the hon, Member can easily either write a letter fo me or put a question in this House and he will get the facts. Why should he go by the memory of some official? It is a point on which he can get absolutely accurate information.

श्री प्रकाशवीर शास्त्री: नहीं, नहीं आप पता करके आएं कि मिस्टर जोशी के आंकड़े सही माने जाएं या आपके आंकड़े सही माने जाएं . .

प्रो० एस० नूरल हसन: आंकड़े तो गवर्नमेंट के सही माने जाएंगे। याददाश्त के ऊपर किसीके आंकड़े सही नहीं माने जाते। उसका तो आडीट होता है, हिसाब रखा जाता है, विश्वविद्यालय अनुदान आयोग का हिसाब सदन में रखा जाता है। उसके ऊपर जाएंगे या यह कि फलां जगह हमने सुना या फलां जगह से सुना, हमको यह याव आता है, इससे काम नहीं चलता है। फिगर्स एक्यूरेट आपके हाथ में हैं, आप देख सकते हैं। अगर आपको आसानी से न मिल सके तो आप मुझकों लिख कर मुझसे पूछ लीजिए या सदन में सवाल पेश्व मोजिए. . .

श्री प्रकाशवीर शास्त्री : उपसभापति जी व्यवस्था का प्रश्न है। आप शायद यह सिद्ध करना चाहते हैं कि मैने जो आंकडे दिए हैं गलत हैं। मुझे पहले वह आंकड़े पूछने चाहिए थे। दुर्भाग्य से उस समय आप इस देश में शिक्षा मंत्री नहीं ये आप उस समय अलीगढ़ मुसलिम युनिवर्सिटी में थे जिस समय यह कांफरेंस हुई और उन्होंने ये आंकड दिए। लेकिन यह आंकड़ा जो आपका ही अभी का दिया हुआ है। शिक्षा मंत्रालय ने जो अलीगढ मसलिम विश्वविद्यालय का ऐक्ट पास किया और उसके विरोध में जब एक आंदोलन हुआ तो आपने शिक्षा मंत्रालय की ओर से पुस्तिका छपवाई जो जनता में बौटी। उस पुस्तिका में लिखा है कि अलीगढ मुसलिम युनिवर्सिटी को हन्डरेड परसेन्ट ग्रांट दी जाती है। अगर आपको याव नहीं है तो मैं कल यह पुस्तिका भेज दूंगा। मैं आपसे पूछना चाहता हं क्या देश में एसी और कोई युनिवसिटी है जिनको हुन्दरेड परसेन्ट ब्रान्ट दी जाती है।

प्रोफेसर एस० नूरुल हसन: जी हां, बनारस यूनिवर्सिटी को भी उसी उसूल पर देते हैं, दिल्ली यनिवर्सिटी को भी उसी उसुल पर देते हैं।

श्री राजनारायण : श्रीमन,आन ए पौइंट आफ इनफार्मेशन. . .

प्रो० एस० नुरुल हसन: इस वक्त इनफार्मेशन का सवाल नहीं है ... ((Interruptions) ... राजनारायणजी, एक मिनटो आप ठहर जाइए। मैं अपने मित्र को जवाब पहले दे दू ताकि उनको मैं भुतमईन कर लूं। मैं यह अर्ज करना चाहता हूं जनावेवाला, माननीय सदस्य बहुत अरसे से सदन के मेम्बर रह चुके हैं, उनको अगर कभी भी सवाल करना था, मैं नहीं था तो इस देश में हमेशा एज केशन मिनिस्टर रहे है, वे एज केशन मिनिस्टर से सवाल करके उसका जवाब हासिल कर सकते उनको इसकी जरूरत नहीं है, माननीय सदस्यों को इसकी जरुरत नहीं है कि अफिसरों की याददाश्त के ऊपर जाएं। पहले भी कोई न कोई तो एज केशन मिनिस्टर थे, मैं कहीं भी रहा हं लेकिन जो भी एजुकेशन मिनिस्टर रहे, जो इस सदन की तरफ जिम्मेदार रहे, उनसे माननीय सदस्य सवाल कर सकते थे और उसका जवाब मिल सकता था। लिहाजा मेरी गुजारीश यह है कि अगर आप कोई फैक्ट्स जानना चाहते हैं आपके पास या तो जबाब मौजूद होगा और अगर नहीं मौजूद होगा तो आप सवाल पूछ लिजिए, मैं आपकी खिदमत में जवाब देने को तैयार हं जिसके उपर आप फैसला कर सकते है।

श्री राजनारायण: श्रीमन् मेरा एक व्यवस्था का प्रश्न है। एक बात में निवेदन कर देना चाहता हूं कि सम्मानित सदस्य को "आप" शब्द का प्रयोग नहीं करना चाहिये। आप शब्द का प्रयोग केवल चेयर के लिए पालिया-मेंटरी पद्धति में प्रयोग होता है।

प्रो० एस० नुरूल हसन : मान लिया।

श्री राजनारायण : मैं आपकी इजाजत से सरकार से यह निवेदन करना चाहता हूं कि पंचवर्षीय योजना में जवाहर लाल नेहरू यूनिव सिटी को 6.5 करोड़ रुपया और बनारस हिन्दू यूनीविसिटी को सिर्फ 5 करोड़ रुपया दिया गया है। यहां पर माननीय मंत्री जी ने जो गलत आंकड़े दिये हैं, हम उन पर नहीं जायेंगे। लेकिन सरकार की एक छपी हुई किताब है जिसमें जवाहरलाल नेहरू यूनीविसिटी के लिए कुल, टोटल ग्रान्ट 36 करोड़ रुपया दिया गया है...

MR. DEPUTY CHAIRMAN: Mr. Rajnarain, you do not raise new questions. There is no point of order.

प्रो० एस० नूरूल हसन: हजूरे वाला, मैं तो एक छोटी सी बात जनावे वाला से कहना चाहता हूं कि यह बात तय हो जाय कि अगर सरकार ने जवाहरलाल नेहरू यूनीविसिटी को 36 करोड़ रुपया सैक्शन किया है, तो मुझ को इजाजत दी जाय कि मैं अलग हो जाऊं और अगर ये गलत साबित हो. तो मेरे दोस्त को इसी तरह की बान करनी होगी। इसमें क्या मुजायका है।

श्री राजनारायण: यहां पर मेज थपथपाने की कोई वजह नहीं है। हमारे पास से प्रोफेसर किताब ले गये हैं जिसमें लिखा था कि जवाहर-लाल नेहरू यूनीविसटी को टोटल ग्रान्ट 36 करोड़ रुपया दिया गया है। यह रकम पांच साल में खर्च हो या 20 साल में खर्च हो। कल मैं यहां नहीं आ रहा हूं, लेकिन मंत्री जी गलत बयानी कर रहे हैं।

MR. DEPUTY CHAIRMAN: There is no use going on repeating it.

PROF. S. NURUL HASAN: About the point raised by Mr. Krishna Kripalani about the multi-national nature I have already made my submission at some length. I am sorry at that time the hon. Member was not present. There are several other points but they are not directly related to the Central University of Hyderabad and therefore I would not like to take the time of the House on them.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed.".

The motion was adopted.

# THE COMPANIES (AMENDMENT) BILL, 1974

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Sir, I beg to move:

"That the Bill further to amend the the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956, and the Monopolies and Restrictive Trade Practices Act, 1969, as passed by the Lok Sabha, be taken into consideration."

## [The Vice-Chairman (Shri Jagdish Prasad Mathur) in the Chair]

SHRI BHUPESH GUPTA (West Bengal): Sir, on a point of order. Sir, the Government should clarify one point, In the course of the deliberations of the Select Committee, when the discussions were on, suddenly there was a change in the Ministry. We were a little taken aback. It was Mr. Raghunatha Reddy who was the Minister in charge and who was piloting the Bill at that time in the Select Committee Suddenly we saw a Cabinet change and Mr. Raghunatha Reddy was shifted from the Company Law Affairs to some other Ministry and Mr. Gokhale was brought in. I am not making any reflection on anybody or praising anybody for that mater; all I am saying is the continuity was broken, Sir, as you know very well, the Bill was originally initiated and piloted here by one Minister and that Minister in that capacity became a Member of the Select Committee, of course selected by the House as always happens in such cases. Then suddenly a change was made and

there was a lot of speculation about that change. We came to know—I am not saying something; Mr. Gokhale, please do not misunderstand my position.

SHRI H. R. GOKHALE: No, I am not.

SHRI BHUPESH GUPTA: The deli-Committee berations of the Select somehow or other came to be known to some people in the business world and they did not like the deliberations to continue along those lines. or other they took it into their heads. that if a change was made it would be easier for them to resist some of the suggestions for amendments that were being made with a view to radicalising the Companies Act. Now, this should be clarified. Generally it is not done. Why suddenly it was done? When a Minister is put in charge of a Bill, he is allowed to continue till the Bill is over, whether he is Mr. Gokhale or somebody else, but in this particular case a change was made. At that time we came to know from various sources—and we have also our sources of informationthat the big business lobby in Delhi became very active. They thought that the Companies (Amendment) Bill, which was under consideration, should not be allowed to be very drastically changed to the detriment of the interests of those business circles and they carried on a lot of lobbying, including Members of Parliament.

THE VICE-CHAIRMAN (SHRI JAGDISH PRASAD MATHUR): Your point is very clear.

SHRI BHUPESH GUPTA: That should be clarified. Generally it is not done.

SHRI NIREN GHOSH (West Bengal): I want to submit...